BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O. A. No. 426 OF 2022

IN THE MATTER OF:-

M.W QURESHI ... APPLICANT

VERSUS

STATE OF U.P & ORS ...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 5 I.E. M/S AL-SAQIB EXPORTS PVT LTD.

(FOR INDEX: Kindly See Inside)

New Delhi
Dated: 20/02/2023

FILED BY

S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
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INDEX

2

	ANNEXURE A/6.	76-77
8.	The True Copy of the Air Consent is attached herewith and marked as ANNEXURE A/7	78-81
9.	The True Copy of the Log Book of the solid waste generation and its disposal in rendering plant by the unit for last 6 months is annexed herewith and marked as ANNEXURE A/8.	82-87
10.	The Photographs of the Green Belt/Green cover/trees planted in and around the answering respondent's unit is annexed herewith and marked as ANNEXURE A/9.	88-89
11.	The True Copy of the Contract dated 1.04.2022 is annexed herewith and marked as ANNEXURE A/10.	90-91
12.	The True Copy of the Contract/Agreement dated 05.12.2022 is annexed herewith and marked as ANNEXURE A/11.	92
13.	The True Copy of the Ground Water Analysis report and ground water (Hand Pump) Analysis Report is annexed herewith and marked as ANNEXURE A/12.	93-96

14. Vakalatnama 97

New Delhi
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REPLY ON BEHALF OF RESPONDENT NO. 5 I.E. M/S AL-SAQIB EXPORTS PVT LTD.

TO,

THE HON'BLE CHAIRPERSON
AND HIS OTHER COMPANION JUDGES
OF THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHEWETH:-

PRELIMINARY SUBMISSIONS:-

1. At the very outset it is submitted that the Applicant has not come with clean hands before this Honourable Tribunal as the applicant has suppressed the vital information and true facts and as such the application deserves dismissal at the very threshold on the count of suppression of material facts and for misleading the Honourable Tribunal.

4

2. That the instant original Application is malicious in nature, contrary to verifiable material, sans legal justification & scientific basis and is filed with an oblique motive by the applicant.

3. That the Applicant has levelled vague, irresponsible and obnoxious allegations against the answering respondent without any material in support thereof or to corroborate such wild imaginative allegations. The entire Application is aimed to sully the image of answering respondent and based on twisted facts & half-baked and suppression of material facts.

4. That the Honourable Supreme Court sounded a word of caution for Courts/Judicial tribunals in the case titled State of **Uttaranchal v. Balwant Singh Chaufal reported as (2010) 3 SCC 402: at page 453;**

"Abuse of Public Interest Litigation

143. Unfortunately, of late, it has been noticed that such an important jurisdiction which has been carefully carved out, created and nurtured with great care and caution by the

courts, is *being blatantly abused by filing some petitions with oblique motives. We think time has come when genuine and bona fide public interest litigation must be encouraged whereas frivolous public interest litigation should be discouraged. In our considered opinion; we have to protect and preserve this important jurisdiction in the larger interest of the people of this country but we must take effective steps to prevent and cure its abuse on the* basis *of monetary and non-monetary directions by the courts.*

In **Ashok Kumar Pandey versus State of W.B (2004) 3 SCC 349**, the Honourable Apex Court after considering few decisions on the aspect of Public Interest Litigation observed as follows:

"4. When there is material to show that a petition styled as Public Interest Litigation is nothing but a camouflage to foster personal disputes, said petition is to be thrown out. Before we grapple with the issue involved in the present case, we feel it necessary to consider the issue regarding public interest aspect. Public Interest Litigation which has now come to occupy an important field in the administration of law should

6.

not be "Publicity Interest Litigation" or "Private Interest Litigation" or "Politics Interest Litigation" or the latest trend "Paisa Income Litigation". If not properly regulated and abuse averted it becomes also a tool in unscrupulous hands to release vendetta and wreck vengeance, as well. There must be real and genuine public interest involved in the litigation and not merely an adventure of a knight errant or poke ones nose into for a probe. It cannot also be invoked by a person or a body of persons to further his or their personal causes or satisfy his or their personal grudge and enmity. Courts of justice should not be allowed to be polluted by unscrupulous litigants by resorting to the extraordinary jurisdiction. A person acting bona fide and having sufficient interest in the proceeding of public interest litigation will alone have a locus standi and can approach the Court to wipe out violation of fundamental rights and genuine infraction of statutory provisions, but not for personal gain or private profit or political motive or any oblique consideration." The Honourable Apex court further stated that "A petitioner who comes to the Court for relief in public interest must come not

only with clean hands like any other writ petitioner but also with a clean heart, clean mind and clean objective."

In the most recent case decided on 05.10.2021, **Shaikh Ansar Ahmad Md. Husain vs. State of Maharashtra reported as 2021 SCC Online SC 867,** it is held;

"27. There is no doubt, that public interest litigation is meant to be entertained, for bona fide causes, and not to aid either misguided individuals in their quest for publicity, or for wreaking vendetta on public officials or institutions. This court had (undoubtedly before the era of public interest litigation) emphasized the need to keep out "busybodies" who "have no interest in matters of public interest" in Jasbhai Desai v. Roshan Kumar and stated, about such individuals, that

"They masquerade as crusaders for justice. They pretend to act in the name of Pro Bono Publico, though they have no interest of the public or even of their own to protect. They indulge in the pastime of meddling with the judicial process either by force of habit or from improper motives. Often, they are actuated by a desire to win notoriety or cheap popularity;

while the ulterior intent of some applicants in this category, may be no more than spooking the wheels of administration. The High Court should do well to reject the applications of such busybodies at the threshold."

In the present case, the motives are certainly ambiguous and immediately mala fide and opaque.

5. That it is humbly submitted that all the material allegations made in the application against the answering respondent are false and fabricated and the Application is not maintainable either on the facts or in law against the answering respondent.

6. That except what has been specifically admitted herein, the rest of the statements made in the application may be deemed to have denied and repudiated by the answering respondent. The deponent humbly begs to state further that the answering respondent does not admit anything which is contrary to the record. Further crave leave of this Honourable Tribunal to file an additional affidavit, if necessary.

7. That the Respondent No. 5 i.e. M/s Al-Saqib Exports Pvt Ltd is one of the India's leading meat conglomerate which has left no stone unturned in conceptualizing the unconventional without compromising with the quality and needs of its customers. The respondent No. 5 has always complied with all the environmental rules and prescribed norms, which are laid down by the CPCB & UPPCB from time to time, in every manner whatsoever. The Respondent No. 5 firmly believes in the Principle of "Sustainable Development."

REPLY TO THE POINTS IN COMPLIANCE OF HONOURABLE NGT ORDER DATED 25.11.2023: -

8. COMPLIANCE OF THE WATER CONSENT GRANTED BY UPPCB

8.1. That the answering respondent has been granted the Water consent under section 25 & 26 of the Water (Prevention and control of Pollution) Act, 1974 vide consent order No. 3385969/ Water which is valid for the period f from 01/01/2019 to 31/12/2023.

The True Copy of the Water consent is annexed herewith and marked as ANNEXURE A/1.

10

8.2. The answering respondent humbly submits that the unit is complying with each and every condition of the consent to its threshold. The unit is complying with the approved production / slaughtering capacity 480 buffaloes per/day & 1140 goats per/day and the maximum frozen meat processing capacity including Tallow and bone meal does not exceed 29535 MT per year. The answering respondent slaughters as per the prescribed limit and does not produces more than 29535 MT per year.

The True Copy of the Slaughtering details month wise duly verified by Government Veterinary Officer is annexed herewith and marked as ANNEXURE A/2.

8.3. Moreover, the unit does not exceed to maximum daily effluent discharge of 280KLD. The answering respondent has installed septic tank for the domestic discharge and Effluent treatment plant for the Industrial discharge. The septic tank & ETP are installed as per the parameters of the pollution board and are maintained regularly. The ETP is equipped with electromagnetic flow meter to

monitor the treated waste water discharged on regular basis. The unit also has the adequacy report of the ETP prepared by Central Pulp & Paper Research Institute, Saharanpur.

The ETP Adequacy Assessment Report prepared by Central Pulp & Paper Research Institute, Saharanpur of the respondent No. 5 is attached herewith and marked as ANNEXURE A/3.

8.4. Furthermore, the unit has installed the online monitoring system which monitors the abattoir 24*7. The data is transmitted to the Central Pollution Control Board & UP Pollution control Board 24*7. Thus, the unit is under continuous vigilance of CPCB & UPPCB.

The Photograph of OCEMS & true copy of the CPCB online data monitoring data is annexed herewith and marked as ANNEXURE A/4.

8.5. That the treated water of the unit is utilised inside the unit only for the purpose of washing, greenery and irrigation with the help of the Karnal technology (in 31.44

12

hectares), in due accordance of the parameters. The unit has also adopted the Zero liquid discharge system.

The True Copy of the Record of treated effluent utilised for irrigation by the unit for last 6 months is annexed herewith and marked as ANNEXURE A/5.

8.6. That the unit assures that not a single untreated water/ effluent drop is discharged out of the unit, thus never contaminating the ground water of that area. The water from nearby hand pumps has also been tested several times by the certified laboratories. The latest water analysis test was done on 02.11.2022.

The True Copy of the Water Sample analysis test report dated 02.11.2022 is annexed herewith and marked as ANNEXURE A/6.

It is to further bring in the kind knowledge of the Honourable Tribunal that the water discharged from the unit does not contain any chemical compounds as it is wholly organic water. And the unit does not discharge or bypass any untreated effluent outside its premises. The

13

answering respondent has always and will always abide with each and every condition of the water consent.

9. COMPLIANCE OF THE AIR CONSENT GRANTED BY UPPCB

9.1. That the answering respondent has been granted the Air consent under section 21 & 22 of the Air (Prevention and Control of Pollution) Act, 1981 vide consent order No. 3385163 which is valid for the period from 01/01/2019 to 31/12/2023.

The True Copy of the Air Consent is attached herewith and marked as ANNEXURE A/7.

9.2. The answering respondent reiterates that the unit is complying with each and every condition of the consent to its threshold. The unit is complying with the approved production / slaughtering capacity 480 buffaloes per/day & 1140 goats per/day and the maximum frozen meat processing capacity including Tallow and bone meal does not exceed 29535 MT per year. The answering respondent

slaughters as per the prescribed limit and does not produces more than 29535 MT per year.

9.3. Furthermore, the air emission & flue gas emission confirms the standards/norms as laid down in the consent. The unit uses Bio Briquette PNG as fuel in the Boiler and does not uses pet coke or furnace oil, which is restricted, vide several orders of the Honourable Supreme Court. The answering respondent further undertakes that the unit will not change the capacity or will add any other or new source of emission without the prior permission of the Board.

9.4. That the unit has installed the dust collector as air pollution control system and 30 meters height chimney is also attached from the ground level. The DG sets installed in the unit are installed with proper acoustic enclosures. The height of the chimney is also as per the parameters as laid down by the CPCB & UPPCB. Along with this, the unit has also installed bio filter and scrubber in order to control the odour. The answering respondent has always and will

15

always abide with each and every condition of the air consent.

10. GUIDELINES STIPULATED BY CPCB & MOEF&CC INCLUDING DETAILED ACCOUNTS OF SOLID WASTE GENERATED AND ITS MANAGEMENT

10.1. That the solid waste of the unit in the form of left-over bones is disposed off in the rendering plant at the capacity of 96 ton/day, in compliance of the parameters/norms of the UPPCB consent conditions. The dung is used for compost making which is used as a bio-manure in gardens & agriculture. The solid waste or the by products of the animal are converted to produce items for various commercial usages. The blood generated from the slaughtering of animals is treated in blood coagulation at the capacity of 15 ton/day. The entire solid waste is utilised and disposed off in the most hygienic manner as per the CPCB guidelines.

The True Copy of the Log Book of the solid waste generation and its disposal in rendering plant by the

unit for last 6 months is annexed herewith and marked as ANNEXURE A/8.

10.2. That with regard to the liquid waste generation, the average production of three months of fresh water consumption of the unit is 52 metric ton per day, and the treated effluent used for irrigation is 39 metric per day. The unit utilizes the treated effluent in irrigation purpose, greenery & washing purpose in answering respondent owns field and no effluent is discharge outside the unit or in any water body. The unit has moreover installed the online monitoring system which monitors the abattoir 24*7. The data is transmitted to the Central Pollution Control Board & UP Pollution control Board 24*7. Thus, the unit is under continuous vigilance of CPCB & UPPCB.

11. <u>WATER REQUIREMENTS AND ITS AVALILABILITY</u>

11.1. The slaughtering of animals requires fresh water mainly in live animal washing and its carcass washing, floor cleaning, steam boiler. The unit has installed two borewells which are equipped with electromagnetic flow meter for

17

extraction of ground water to meet the unit requirements. The unit has obtained the authorization/NOC for both the borewells from the Ground water department, Ministry of Jal Shakti, Government of Uttar Pradesh.

12. STATUS OF GREEN BELTS/ EXPENDITURE INCURRED

12.1. The unit has developed more than 33% of the green belt/green cover in the unit by planting tall trees in compliance of the UPPCB consent conditions. The expenditure incurred in the development of green belt/ green cover is a part of CSR initiative by the answering respondent's unit.

The Photographs of the Green Belt/Green cover/trees planted in and around the answering respondent's unit is annexed herewith and marked as ANNEXURE A/9.

12.2. That the answering respondent has also signed a contract with a third party for maintaining the gardens, sustaining the quality of the gardens/ greenery, for maintaining the health of trees and plants and for preserving green space on

1st April, 2022 on a monthly consideration of Rs. 66,500/- per month.

The True Copy of the Contract dated 01.04.2022 is annexed herewith and marked as ANNEXURE A/10.

12.3. That moreover, as a Corporate Social Responsibility, the answering respondent on 05.12.2022 has also adopted a pond having Khasra No. 847, Rakba 0.1200 Hectare in village Peepli Kheda, Block kharkhoda for its maintenance and rain water harvesting.

The True Copy of the Contract/Agreement dated 05.12.2022 is annexed herewith and marked as ANNEXURE A/11.

13. GROUND WATER QUALITY WITHIN FACTORY PREMISES

13.1. The ground water quality in and around the answering respondent's unit is satisfactory. There is no presence of any heavy metals and inorganic compounds. There is no contamination in the ground water. The answering respondent has got the ground water from hand pump

which are installed in and around the unit tested and the reports show the parameters within the norms. The answering respondent has been always fully complying with each and every parameter laid down by ground water department and Pollution Control Board from time to time. **The True Copy of the Ground water analysis report and ground water (Hand pump) analysis report is annexed herewith and marked as ANNEXURE A/12.**

13.2. That the instant Original Application is abuse of process of law and should be out rightly dismissed with heavy costs. It is further most humbly submitted that the answering respondent unit is being operated in compliance of all the rules and regulations.

14. PRAYER

In view of the above, circumstances and facts of the case maygraciously be pleased to:

A. Dismiss the present application and impose heavy and exemplary cost on the applicant for filing a vague and false application against the Respondent No. 5.

20

B. Pass any further order(s)/direction(s) as the Court may deem fit and necessary in the interest of justice.

Respondent No. 5
(M/S AL- SAQIB EXPORTS PVT. LTD.)

New Delhi
Dated 20.02.2023

Through

Mansi

S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
Chamber No-7, Trishul Tower
Kaushambi, Ghaziabad, U.P

21

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

. O.A. No. 426 OF 2022

IN THE MATTER OF

M.W. QURESHI ...APPLICANT

VERSUS

STATE OF U.P & ORS. ....RESPONDENTS

AFFIDAVIT

I, Mohd. Sariq S/o Mohd. Ilyas, Manager of M/s Al-Saqib Exports Pvt. Ltd. Situated at 11 km, Mile Stone, Opp. Naugaza Peer, Alipur, Jijwana, Hapur Rd. Meerut, Uttar Pradesh,:-250002, presently at Delhi do here by solemnly affirm and declare as under:-

1. That I am appearing for Respondent No. 5 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.

2. That the accompanying reply has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.

DIPANKAR DAS DELHI
NOTARY
REGD. No. 916
GOVT. OF INDIA
SUPREME COURT, N. DELHI

22

3. That the contents of accompanying reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

DEPONENT

VERIFICATION

Verified at Delhi on this 20 day of Feb, 2023 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

DEPONENT

DIPANKAR DAS NOTARY REGD. NO. 916 GOVT. OF INDIA SUPREME COURT, DELHI

ATTESTED

DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYERS CHAMBER
SUPREME COURT OF INDIA
NEW DELHI

IDENTIFIED

23

ANNEXURE -A11

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
36289/UPPCB/Meerut(UPPCBRO)/CTO/water/MEERUT/2018

Dated : 22/11/2018

To ,

Shri SHAHID AKHLAQ
M/s AL SAQIB EXPORT PVT LTD
Allipur Hapur Road Meerut,MEERUT,250002
MEERUT

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. AL SAQIB EXPORT PVT LTD

Reference Application No :3385969 **Dated :22/11/2018**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. AL SAQIB EXPORT PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PARAS NATH Digitally signed by PARAS NATH Date: 2018.11.22 17:05:07 +05'30' **C.E.O C-3**

Enclosed : As above
(condition of consent):

Copy to: Regional Office U.P.Pollution Control Board, Meerut

PARAS NATH Digitally signed by PARAS NATH Date: 2018.11.22 17:05:26 +05'30' **C.E.O C-3**

24

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.AL SAQIB EXPORT PVT LTD vide

Consent Order No. 3385969/ Water Dated : 22/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	8 KLD	Septic Tank
2	Industrial	280 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	8 KLD

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per E.P Rules 1986
2	BOD	As per E.P Rules 1986
3	COD	As per E.P Rules 1986
4	Oil & Grease	As per E.P Rules 1986
5	Quantity of Discharge	280 KLD

5 . Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6 . The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7 . The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.

Specific Conditions:

1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)
2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year.
3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGHTER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.
4- All the slaughtered meat produced by slaughter house shall be supplied to its integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing
5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
6- The slaughtering of the cow & its progeny is not permitted under any circumstances.
7- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
8- Industry shall submit quarterly monitoring reports of treated effluent from a certified / approvedlaboratory under E.P. Act 1986.
9- The unit shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 hours basis.
10- The unit shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan & its impact.
11- The impact of treated effluent application on land is to be included further in E.I.A. studies involving ground water monitoring point identified in close proximity to the unit.
12- E.I.A. studies shall include comprehensive study of water & waste water balance in addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
13- The unit shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
14- The unit shall also explore treated effluent Re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle.
15- This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
16- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section- 21/22 of air Act 1981 (as amended respectively)
17- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
18- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down by the board.
19- Industry should appoint skilled and qualified persons to operate the ETP.
20- The industry should use entire treated effluent for the irrigation purpose in its own land.
21- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
22- The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.
23- The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
24- The industry should follow the Karnal Technology for the disposal of treated effluent. And under no circumstance the water waste of the industry should reach any surface water body.
25- The industry should submit the EIA study report in triplicate after the compilation of the same.
26- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal. It will be the responsibility of the industry to comply with the various conditions of the permission taken from local administration or any other government department.
27- The unit shall submit the audited balance sheet for the current year and the details of

27

feesdeposited during last three years within a month.
28- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
29- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
30- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing whichconsent would be deemed void.
31- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all otherapplicable rules notified under E.P. Act 1986.
32- Minimum 33% of the land on which unit is established will be covered by the plantation of talltrees of suitable species as per the guidelines set up by the Board vide its Office Orderno.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
33- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
34- The E.T.P. installed in the factory should be maintained and operated in such a manner that treated effluent always conforms to the standard laid down under the E.P Act 1986
35- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit and shall ensure deployment of qualified to step up self-monitoring mechanism on 24 ×7 Hours basis.
36- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the Board.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PARAS NATH Digitally signed by PARAS NATH Date: 2018.11.22 17:05:48 +05'30'

C.E.O
C-3

True COPY

28

ANNEXURE-A/2

Al Saqib Exports Pvt. Ltd.

Slaughtering Details Day Wise Month of September 2022

S.NO.	DATE	NO. OF BIG BUFFALOES	NO. OF SMALL BUFFALOES	TOTAN NO. OF BUFFALOES
1	01.09.2022	0	0	0
2	02.09.2022	0	0	0
3	03.09.2022	240	0	240
4	04.09.2022	258	0	258
5	05.09.2022	247	0	247
6	06.09.2022	237	0	237
7	07.09.2022	241	0	241
8	08.09.2022	249	0	249
9	09.09.2022	0	0	0
10	10.09.2022	236	0	236
11	11.09.2022	246	0	246
12	12.09.2022	230	0	230
13	13.09.2022	197	0	197
14	14.09.2022	219	0	219
15	15.09.2022	228	0	228
16	16.09.2022	0	0	0
17	17.09.2022	230	0	230
18	18.09.2022	237	0	237
19	19.09.2022	248	0	248
20	20.09.2022	253	0	253
21	21.09.2022	246	0	246
22	22.09.2022	238	0	238
23	23.09.2022	0	0	0
24	24.09.2022	241	0	241
25	25.09.2022	243	0	243
26	26.09.2022	258	0	258
27	27.09.2022	245	0	245
28	28.09.2022	232	0	232
29	29.09.2022	249	0	249
30	30.09.2022	0	0	0
		TOTAL		5748

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10/10/22

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29

Al Saqib Exports Pvt. Ltd.

Slaughtering Details Day Wise Month of October 2022

S.NO.	DATE	NO. OF BIG BUFFALOES	NO. OF SMALL BUFFALOES	TOTAN NO. OF BUFFALOES
1	1.10.2022	240	0	240
2	2.10.2022	0	0	0
3	3.10.2022	237	0	237
4	4.10.2022	238	0	238
5	5.10.2022	0	0	0
6	6.10.2022	231	0	231
7	7.10.2022	0	0	0
8	8.10.2022	243	0	243
9	9.10.2022	255	0	255
10	10.10.2022	226	0	226
11	11.10.2022	246	0	246
12	12.10.2022	237	0	237
13	13.10.2022	221	0	221
14	14.10.2022	0	0	0
15	15.10.2022	237	0	237
16	16.10.2022	232	0	232
17	17.10.2022	222	0	222
18	18.10.2022	239	0	239
19	19.10.2022	230	0	230
20	20.10.2022	226	0	226
21	21.10.2022	0	0	0
22	22.10.2022	251	0	251
23	23.10.2022	243	0	243
24	24.10.2022	0	0	0
25	25.10.2022	230	0	230
26	26.10.2022	227	0	227
27	27.10.2022	178	0	178
28	28.10.2022	0	0	0
29	29.10.2022	230	0	230
30	30.10.2022	192	0	192
30	31.10.2022	188	0	188
		TOTAL		5499

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16/11/22

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30

Al Saqib Exports Pvt. Ltd.

Slaughtering Details Day Wise Month of November 2022

S.No.	Date	No. of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	1.11.2022	188	0	188
2	2.11.2022	186	0	186
3	3.11.2022	180	0	180
4	4.11.2022	0	0	0
5	5.11.2022	174	0	174
6	6.11.2022	183	0	183
7	7.11.2022	184	0	184
8	8.11.2022	160	0	160
9	9.11.2022	185	0	185
10	10.11.2022	186	0	186
11	11.11.2022	0	0	0
12	12.11.2022	230	0	230
13	13.11.2022	207	0	207
14	14.11.2022	187	0	187
15	15.11.2022	155	0	155
16	16.11.2022	148	0	148
17	17.11.2022	154	0	154
18	18.11.2022	0	0	0
19	19.11.2022	150	0	150
20	20.11.2022	135	0	135
21	21.11.2022	143	0	143
22	22.11.2022	140	0	140
23	23.11.2022	150	0	150
24	24.11.2022	151	0	151
25	25.11.2022	0	0	0
26	26.11.2022	158	0	158
27	27.11.2022	149	0	149
28	28.11.2022	159	0	159
29	29.11.2022	147	0	147
30	30.11.2022	156	0	156
TOTAL				**4345**

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31

Al Saqib Exports Pvt. Ltd.

Slaughtering Details Day Wise Month of December 2022

S.No.	Date	No. of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	1.12.2022	0	0	0
2	2.12.2022	0	0	0
3	3.12.2022	0	0	0
4	4.12.2022	0	0	0
5	5.12.2022	85	0	85
6	6.12.2022	86	0	86
7	7.12.2022	85	0	85
8	8.12.2022	0	0	0
9	9.12.2022	0	0	0
10	10.12.2022	98	0	98
11	11.12.2022	0	0	0
12	12.12.2022	65	0	65
13	13.12.2022	53	0	53
14	14.12.2022	59	0	59
15	15.12.2022	0	0	0
16	16.12.2022	0	0	0
17	17.12.2022	0	0	0
18	18.12.2022	0	0	0
19	19.12.2022	0	0	0
20	20.12.2022	0	0	0
21	21.12.2022	0	0	0
22	22.12.2022	0	0	0
23	23.12.2022	0	0	0
24	24.12.2022	0	0	0
25	25.12.2022	0	0	0
26	26.12.2022	0	0	0
27	27.12.2022	0	0	0
28	28.12.2022	0	0	0
29	29.12.2022	212	0	212
30	30.12.2022	0	0	0
31	31.12.2022	240	0	240
		TOTAL		**983**

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32

Al Saqib Exports Pvt. Ltd.

Slaughtering Details Day Wise Month of January 2023

S.No.	Date	No. of Big Buffaloes	No. of Small Buffaloes	Total No. of Buffaloes
1	01-01-23	247	0	247
2	02-01-23	280	0	280
3	03-01-23	234	0	234
4	04-01-23	286	0	286
5	05-01-23	284	0	284
6	06-01-23	0	0	0
7	07-01-23	281	0	281
8	08-01-23	301	0	301
9	09-01-23	258	0	258
10	10-01-23	248	0	248
11	11-01-23	173	0	173
12	12-01-23	205	0	205
13	13-01-23	0	0	0
14	14-01-23	231	0	231
15	15-01-23	248	0	248
16	16-01-23	264	0	264
17	17-01-23	212	0	212
18	18-01-23	233	0	233
19	19-01-23	165	0	165
20	20-01-23	0	0	0
21	21-01-23	232	0	232
22	22-01-23	166	0	166
23	23-01-23	176	0	176
24	24-01-23	209	0	209
25	25-01-23	143	0	143
26	26-01-23	0	0	0
27	27-01-23	0	0	0
28	28-01-23	343	0	343
29	29-01-23	280	0	280
30	30-01-23	153	0	153
31	31-01-23	73	0	73
		TOTAL		5925

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33
ANNEXURE - A/3

TECHNICAL REPORT

On

ADEQUACY ASSESSMENT OF
EXISTING EFFLUENT TREATMENT PLANT (ETP)
FOR TREATMENT OF WASTE WATER GENERATED FROM
29535 TONNE PER YAER FROZEN MEAT
PRODUCTION FROM LARGE ANIMALS and Small
Animals(BUFFALOES)

At

AL SAQIB EXPORTS PRIVATE LIMITED
11TH K.M. MILESTONE,OPPOSITE NAUGAZA PEER
ALIPUR JIJWANA, HAPUR ROAD
MEERUT-250002, UTTAP PRADESH

Prepared By

CENTRAL PULP & PAPER RESEARCH INSTITUTE
SAHARANPUR,(U.P.),INDIA

NOVEMBER, 2022

1. INTRODUCTION

Al-Saqib Exports Private Limited located at 11th K.M. Milestone, Opposite Naugaza Peer, Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh is an integrated abattoir-cum-meat processing plant with consented slaughtering capacity of 480 large animals (buffaloes) & 1140 small animals per day with maximum 29535 MT per year frozen meat capacity including tallow and bone meal **(annexure-I)**. The flow diagram of slaughtering & meat processing is given below **(Fig.-1)**:

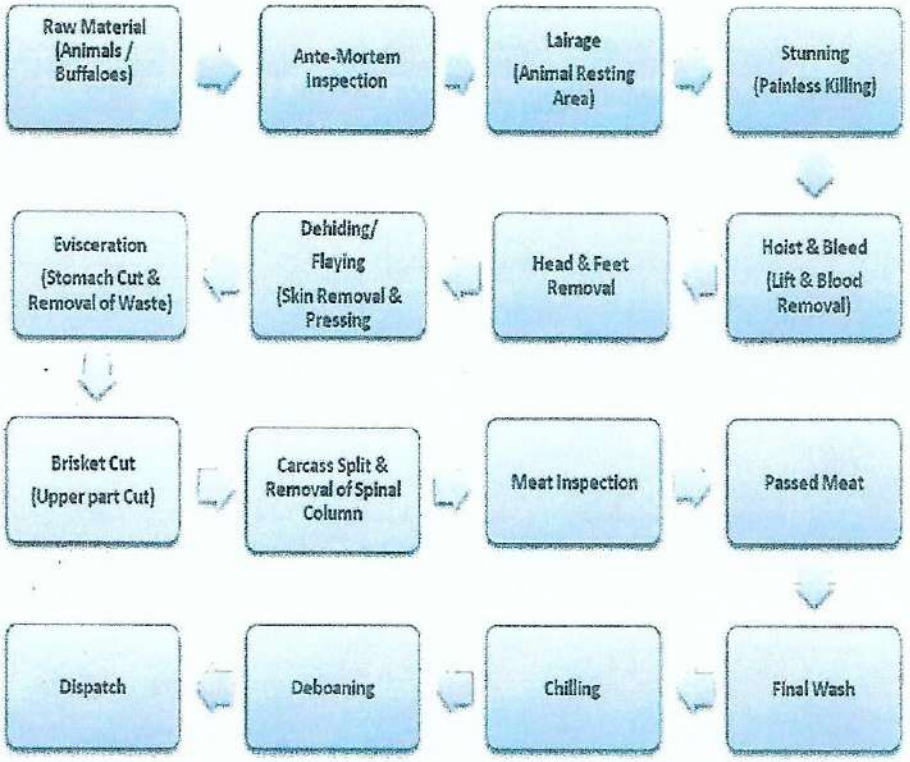

Fig.1:- Slaughtering/Abattoir Process at Al-Saqib Exports Private Limited, Meerut (U.P.)

2. PRODUCTION DETAILS

As per data/information provided by the unit, the average production details for last three months (August - October 2022) and previous day of visit (27.10.2022) are summarized as under in **Table-1 & Table-2** respectively:

Table-1: Average production details of last three months

Arrival of animals (buffaloes) per day	**164**
Rejection of animals (buffaloes) per day	**2**
No. of buffalos slaughtered, per day	**164**
Boneless buffalo meat production, TPD	**24.8**
Fresh water consumption, m^3/day	**52**
Treated effluent used for irrigation, m^3/day	**39**

Table-2: Production details on the previous day of visit

Arrival of animals (buffaloes)	**178**
Rejection of animals (buffaloes)	**0**
No. of buffalo slaughtered	**178**
Boneless buffalo meat production, tonnes	**26.7**
Fresh water consumption, m^3	**62**

3. OBJECTIVE OF THE REPORT

The main objective of the present report is to assess the adequacy of existing Effluent Treatment Plant (ETP) at Al-Saqib Exports Private Limited, Meerut for treatment of effluent to comply the discharge norms stipulated by environmental regulatory agency. The team of CPPRI scientists visited the unit on 29.10.2022 for collection of effluent samples as well as information/data related to fresh water consumption, effluent generation and specifications of existing ETP.

4. FRESH WATER CONSUMPTION

The slaughtering of animals requires fresh water mainly in live animal washing & its carcass washing, equipment & floor cleaning, steam boiler etc. The unit has two submersible bore wells of 5 HP (15 m^3/hr) capacity each with electromagnetic flow meter **(Fig. 2 & 3)** for abstraction of ground water to meet the unit requirement. Bore wells are operated intermittently depending on fresh water requirement. The unit has applied for NOC from Ground Water Department, Govt. of Uttar Pradesh for 330 m^3/day ground water abstraction **(Annexure-II).** The fresh water consumption as per data provided by the unit for existing meat production is given as under:

Ground Water Abstraction from Bore Well-1

Month	Flow Meter Initial Reading, KL	Flow Meter Final Reading, KL	Difference, KL
August 2022	2719	3293	574
September 2022	3293	4636	1343
October 2022 till 27.10.2022	4636	5582	946
Total Ground Water Abstraction, KL			**2863**
Average, KL/day			**32.5**

Ground Water Abstraction from Borewell-2

Month	Flow Meter Initial Reading, KL	Flow Meter Final Reading, KL	Difference, KL
September 2022	00 (w.e.f. 12.09.22)	439	439
October 2022 till 27.10.2022	439	892	453
		Total Ground Water Abstraction, KL	**892**
		Average, KL/day	**19.5**

Fresh Water Consumption per Large Animal

- Average Fresh Water Consumption: 52 KL/day
- Average Slaughtered Animal per Day: 164
- Fresh Water Consumption: 317 litre/large animal

Estimation of Freshwater Consumption at Consented Meat Production

Process	At 480 large animals, m^3/day	At 1140 small animals, m^3/day	At Total Production, m^3/day
Live animal washing and showering	15	15	30
Carcass washing	50	50	100
Steam boiler	20	19	39
Flour & equipment washing	60	30	90
ETP chemical preparation	2	--	2
Domestic/miscellaneous Use	5	--	5
Total, *m^3/day*	**152* (317 litre/ large animal)**	**114** (100 litre/ small animal)**	**266 m^3/day**

**Estimated on the basis of existing production*
***Provided by the mill*

Fig-2.: Bore well-1 with electromagnetic flow meter

Fig-3: Bore well-2 with electromagnetic flow meter

5. EXISTING EFFLUENT TREATMENT PLANT (ETP)

The unit has exhaustive treatment facility for treatment of effluent generated from animal slaughtering and meat processing comprising of **primary treatment** (rotary screen & primary clarifier), **secondary treatment** (aerobic treatment based on activated sludge process), **tertiary treatment** (Multi grade filter) and **Sludge Drying Beds** to comply with the discharge quality norms.

(A) Primary Treatment

All washings/effluent generated from slaughtering and meat processing operations is first collected in a **Collection Tank (Fig.-4)** and screened through **Rotary Screen (Fig.-5)** followed by **Oil & Grease Trap.** After oil & grease trap, the effluent is collected in **Equalization Tank (Fig.-6)** equipped with air mixing arrangement. From equalization tank, the effluent is fed to **Primary Clarifier (Fig.-7)** for removal of suspended solids.

Fig. - 4: Collection Tank (Dung Removal Chamber)

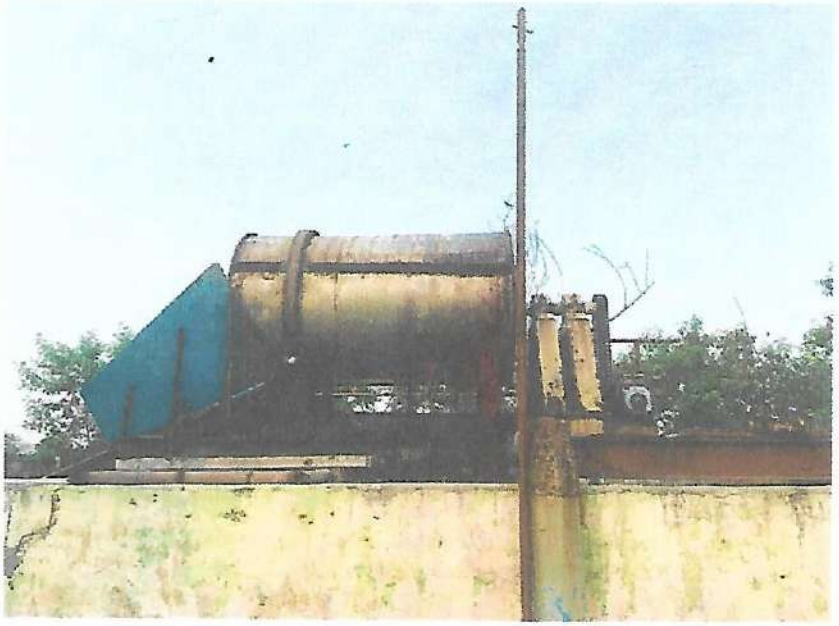

Fig. - 5: Rotary Screen for Dung Removal

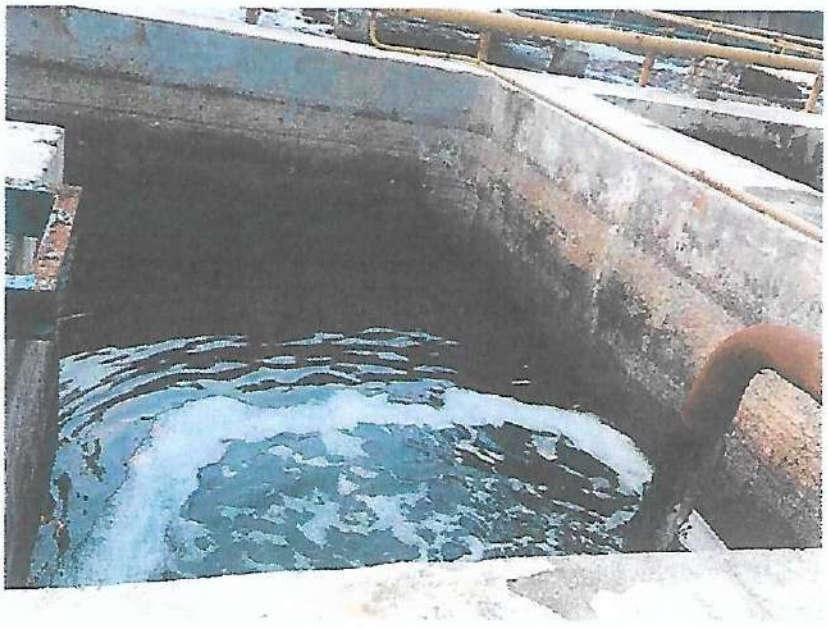

Fig. 6-: Equalization Tank

Fig-7: Primary Clarifier

(B)Secondary Treatment

For reduction in dissolved pollution load, Primary Clarifier outlet is treated through **aerobic treatment** based on activated sludge process consisting of **Aeration Tank (Fig.-8)** & **Secondary Clarifier (Fig.-9).** The aeration tank is equipped with diffused aeration system with **three air blowers (Fig.-10)** of total 30 HP capacity (3 x 10 HP) to maintain the dissolved oxygen level in aeration tank required for proper metabolic activity of microbial culture. Two air blowers are operated at a time while third is kept on standby. In aeration tank, the essential nutrients Urea & DAP are added for facilitating the growth of microorganisms. Post aeration, the effluent is clarified in Secondary Clarifier.

Fig.-8: Aeration Tank

Fig-9: Secondary Clarifier

Fig-10: Air Blowers

(C) Tertiary Treatment

Secondary treated effluent is collected in Holding Tank-I **(Fig.-11)** and further polished through Multi Grade Filter **(Fig.-12)**. Final treated effluent is collected in Holding Tank-II **(Fig.-13)** and sent to the closed network equipped with online electromagnetic flow meter for irrigation of its own land/green belt.

Fig-11: Holding Tank-I

Fig.-12: Multi Grade Filter

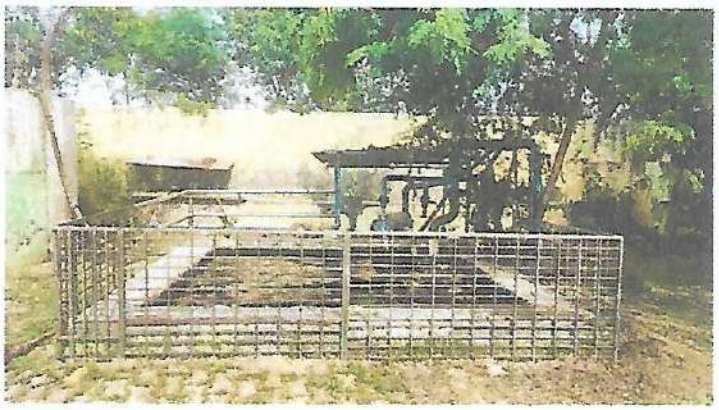

Fig.13: Holding Tank-II (Final Treated Water Tank)

Fig.-14: Irrigation of Green Belt

(D) Sludge Disposal and Management

While a part of secondary sludge (secondary clarifier underflow) is re-circulated back into aeration tank to maintain required MLSS and the rest is disposed off along with primary clarifier sludge after drying/dewatering through sludge drying beds **(Fig.-15).**

Fig-15.: Sludge Drying Beds

(E) Online Continuous Environmental Monitoring System (OCEMS)

The unit has the **OCEMS & Electromagnetic Flow meter (Fig.-16)** for monitoring of final treated effluent flow rate and quality parameters like pH, TSS, COD & BOD and it is linked with CPCB/SPCB server.

Fig-16.: OCEMS & Flow Meter

The layout of existing effluent treatment plant is given as **Fig.-17** and technical details/design specifications are given as under in **Table-4:**

Table-4: Design Specifications of Existing ETP*

S. No.	Details	Dimension	Capacity
1	Collection Tank cum Dung Removal Chamber	7.6 m x 4.0 m x 4.5 m	137 m^3
2	Rotary Screen	Diameter: 2.0 m Length: 1.7 m	--
3	Collection Tank with Oil & Grease Trap	12.8 m x 5.8 m x 3.5 m	259 m^3
4	Equalization Tank	4.6m x 4.6 m x 3.0 m	63 m^3
5	Flash Mixer Tank	2.3 m x 1.8 m x 2.0 m	8 m^3
6	Primary Clarifier	Diameter: 7.0 SWD:2.1	81 m^3
7	Aeration Tank	22 m x 9 m x 3 m	594 m^3
8	Secondary Clarifier	Dia: 8 m, SWD: 2 m	100 m^3
9	Holding Tank-I	4.9 m x 4.3 m x 3 m	63 m^3
10	Multi Grade Filter (MGF)	--	20 m^3/hr
11	Treated Water Holding Tank-II	3 m x 3 m x 4 m	36 m^3
12	Sludge Drying Beds (6 Nos.)	6 x 5 m^3	60 m^3

The above specifications are provided by the unit

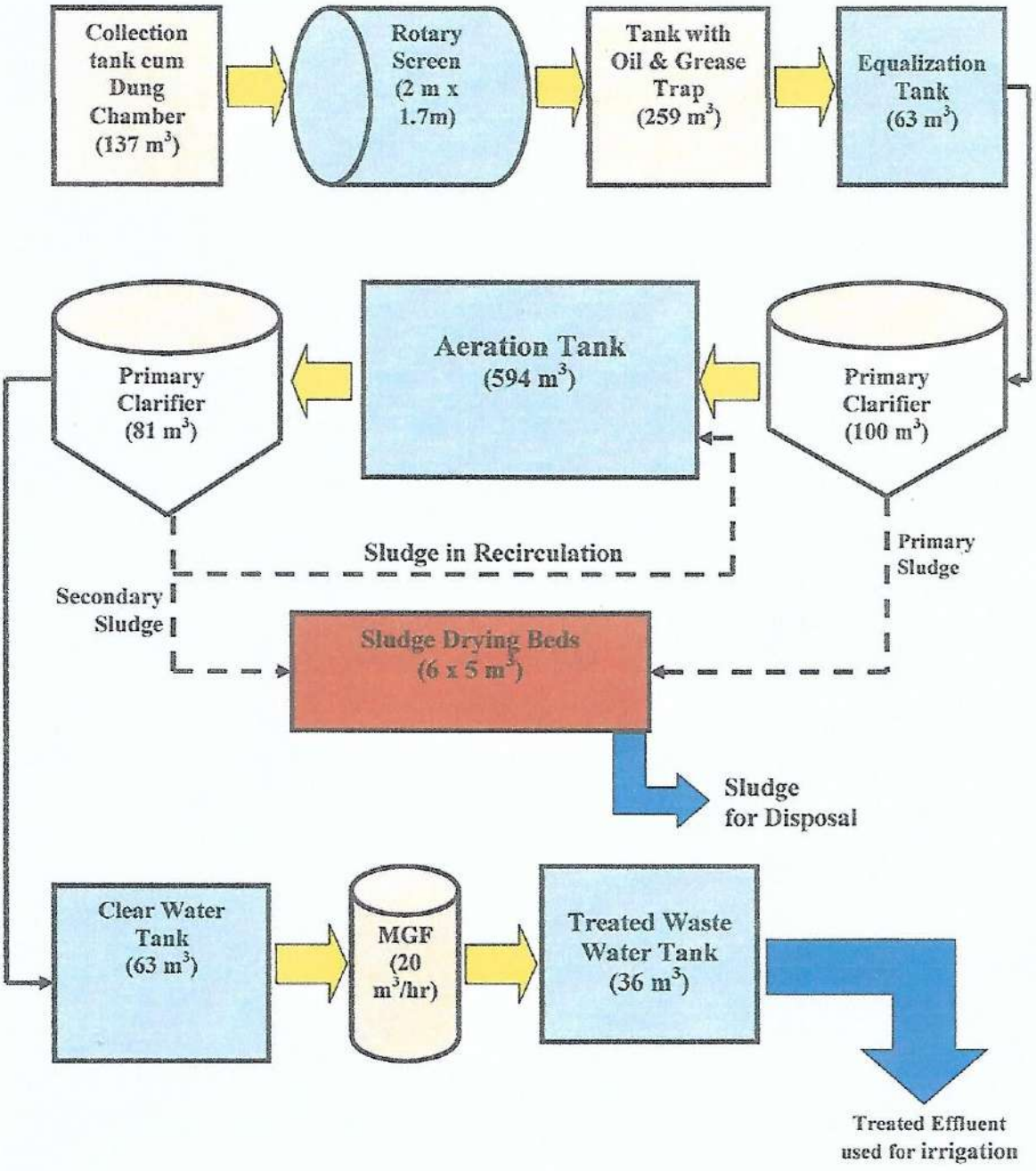

Fig.17: Layout of Existing ETP at Al Saqib Exports Private Limited, Meerut (U.P.)

6. EFFLUENT GENERATION AND ITS CHARACTERISTICS

The unit is involved in slaughtering of buffaloes and meat processing to produce chilled boneless meat. As indicated earlier the fresh water is mainly used in live animal washing & showering, carcass washing, floor cleaning etc. Meat waste is processed in rendering plant **(Fig-18)** while blood generated from slaughtering of animals is first treated in blood coagulation system **(Fig.-19)** and the filtrate is mixed with other effluent streams of the unit. The volume of effluent generation and their characteristics are indicated below in **Table-5**:

Fig 18.-: Rendering Plant

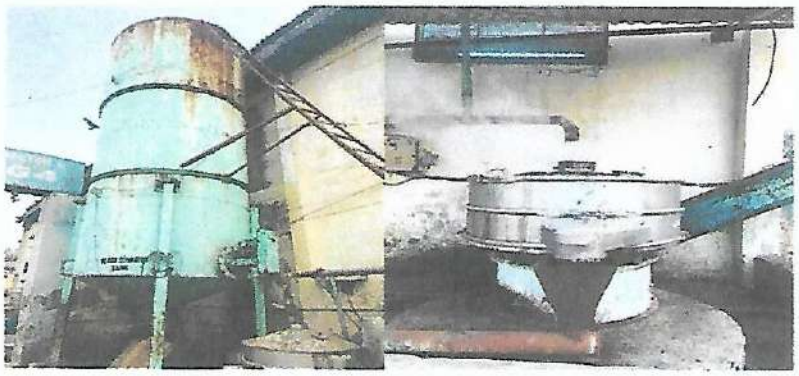

Fig 19.-: Blood Coagulator

Table-5: Characteristics of effluent samples collected from the unit

Parameter	At Existing Slaughtering & Meat production		At Consented Slaughtering & Meat production	
	Inlet to PC	PC Outlet (Inlet to AT)	Inlet to PC	PC Outlet (Inlet to AT)
pH	6.69	7.24	6.0 – 7.0	7.0 – 8.0
TDS, mg/l	3050	2561	2500 - 3000	2500 - 3000
TSS, mg/l	854	183	800 - 1000 (266 kg/day)	100 - 150 (40 kg/day)
COD, mg/l	2953	2168	2500 - 3000 (798 kg/day)	1500- 2000 (532 kg/day)
BOD, mg/l	1956	973	1500 - 2000 (532 kg/day)	800 - 1000 (266 kg/day)

7. ADEQUACY ASSESSMENT OF EXSITING EFFLUENT TREATMENT PLANT (ETP) AT CONSENTED SLAUGHTERING & MEAT PRODUCTION CAPACITY

The adequacy of existing ETP is assessed based on consented slaughtering capacity of 480 big animals (buffalos) & 1140 small animals par day and 29535 MT per year frozen meat capacity including tallow and bone meal. The details of units' size and their adequacy for treatment of effluent to achieve discharge norms stipulated by regulatory agencies are given in **Table-6:**

Table-6: Adequate Assessment of Existing ETP @ Consented Production

S. No.	Details	Specifications	Remarks
i.	**Collection Tank cum Dung Removal Chamber** *Flow rate: 11 m^3/hr*	Capacity: 137 m^3 Retention time: 12.5 hr	Adequate

ii.	**Rotary Screen**	Diameter: 2.0 m Length: 1.7 m	Adequate
iii.	**Tank with Oil & Grease Trap** *Flow rate: 11 m^3/hr*	Capacity: 259 m^3 Retention time: 23 hr	Adequate
iv.	**Equalization tank with air mixing arrangement** *Flow rate: 11 m^3/hr*	Capacity: 63 m^3 Retention time: 5.7 hr	Adequate
v.	**Flash Mixer**	Capacity: 8 m^3	Adequate for chemical mixing
vi.	**Primary Clarifier** Flow rate: 11 m^3/hr	Capacity: 81 m^3 Surface area: 38 m^2 Retention time: 7.4 hr SOR: 7.0 $m^3/m^2/d$	Adequate
vii.	**Aeration Tank** equipped with diffused aeration system - *Effluent volume including recirculation : 17 m^3/hr* - *BOD Load: 11 kg/hr*	Capacity: 594 m^3 Retention time: 35 hr VLR: 0.45 kg BOD/m^3.day Required oxygen: 22 kg/hr Available Oxygen: 50 kg/hr	The size and oxygenation capacity are adequate
viii.	**Secondary Clarifier** *Flow rate: 17 m^3/hr*	Capacity: 100 m^3 Surface area: 50 m^2 Retention time: 5.9 hr SOR: 8.2 $m^3/m^2/d$	Adequate
ix.	**Holding Tank-I** Flow rate: 11 m^3/hr	Capacity: 63 m^3 Retention time: 5.7 hr	Adequate
x.	**Tertiary Treatment (MGF)** *Flow rate:11 m^3/hr*	Capacity: 20 m^3/hr	Adequate

xi.	**Holding Tank-II**	Capacity: 36 m^3 Retention time: 3.3 hr	Adequate
xii.	**Sludge Dryings Beds (6 Nos.)**	Capacity: 6 x 5 m^3 Sludge Generation: 350 kg dry solids per day	Adequate

8. OBSERVATIONS

- M/s Al-Saqib Exports Private Limited is an integrated abattoir-cum-meat processing plant with installed slaughtering capacity of 480 large animals (buffalos) & 1140 small animals per day with 29535 MT per year maximum frozen meat processing capacity including tallow and bone meal.

- The unit has valid air & water consent **(Annexure-I)** up to 31.12.2023 for slaughtering 480 large animals (buffalos) & 1140 small animals (goats) per day with 29535 MT per year maximum frozen meat processing capacity including tallow and bone meal.

- The unit has applied for NOC from Ground Water Department, Govt. of Uttar Pradesh for 330 m^3/day ground water abstraction **(Annexure-II)**

- As per records provided by the unit the average fresh water consumption of the last three months is **52 m^3/day** (317 litre/buffalo) and waste water generation is **39 m^3/day** (237 litre/buffalo).

- Bore wells are equipped with electromagnetic flow meters to monitor the fresh water consumption on regular basis.

- The unit has installed Piezometer (Fig.-18) for monitoring/recording ground water level on regular basis.

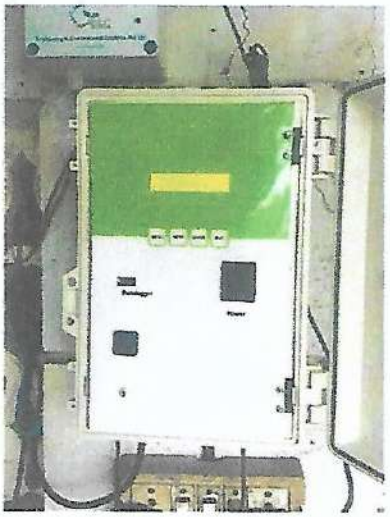

Fig.-18: Peazometer

- The unit has installed blood coagulator for treatment of blood generated during slaughtering.
- The unit has installed rendering plant for processing and disposal of animal waste (offal & bones) generated during meat processing.
- The unit has full fledged ETP including **primary treatment** (rotary screen, Oil & grease trap & primary clarifier), **secondary treatment** (aerobic treatment based on activated sludge process) and **tertiary treatment** (Multi Grade Filter) to treat the effluent generated.
- Separate energy meter is available at ETP to monitor power consumption on regular basis.
- OCEMS is installed at final discharge point for monitoring of treated effluent quality. It was found operational at the time of visit.
- Electromagnetic flow meter is available at ETP outlet to monitor treated waste water discharged on regular basis.

- The unit utilizes treated effluent for irrigation of its own land/green belt (31.44 acre hectares) in its vicinity.

9. RECOMMENDATION FOR OPERATION & MAINTENANCE OF WWTP

To achieve the designed performance of Effluent Treatment System, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to the system.
- Ensure proper addition of nutrients in the aeration tank.
- Ensure periodic & timely withdrawal of sludge from Primary and Secondary Clarifiers.
- Maintain required level of MLSS concentration (2000 - 3000 mg/l) in aeration tank by ensuring proper microbial growth.
- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Proper maintenance of electric motors and pumps etc.
- Use of proper flocculent to effectively settle the suspended solids in primary clarifier.
- Proper and timely back water/regeneration of Multi Grade Filter (MGF).
- The unit should ensure compliance to the consent norms before utilizing treated effluent for land application /irrigation.

10. CONCLUSION/ REMARKS

Based on the data & information provided by the unit related to fresh water consumption, effluent generation & design specifications of existing ETP and pollution load assessed by CPPRI through analysis of effluent samples collected during the visit, CPPRI is of view that:

The existing **Effluent Treatment Plant (ETP)** including **primary treatment** (Rotary Screen & Primary Clarifier), **secondary treatment** (aerobic treatment based on activated sludge process), **tertiary treatment** (Multi Grade Filter) and **sludge dewatering system** (sludge drying beds) given in **Fig. – 17** is adequate to treat and handle the effluent volume generated from consented slaughtering capacity of **480 large animals (buffaloes) & 1140 small animals** per day and **29535 TPD frozen meat production** including tallow & bone meal to meet the effluent discharge norms provided ETP is operating under optimum conditions.

Note: This report is based on the technical information provided by the unit & pollution load assessed by CPPRI during the visit and cannot be deemed to be certificate for any legal implications.

Nitin Endlay 31/1/2022

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True copy

ANNEXURE - A/4

56

Central Pollution Control Board

Online Continuous Emission Monitoring System Report

Report Type: Single Industry Single Station Report

State: UP

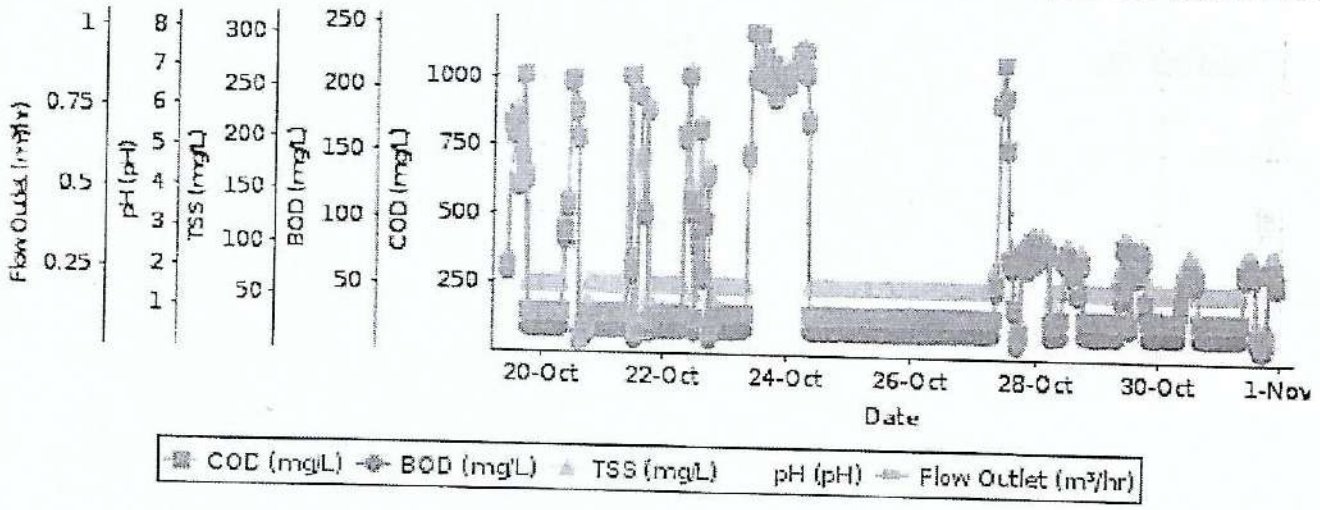
Category: Slaughter House

Industry	Address	Monitoring Station	Parameters	Period From	Period To	Averaging Interval	Aggregation
Al Saqib Exports Pvt Ltd	11 Km Milestone, Hapur Road, Alipur Jijwana, Meerut	ETP Outlet	TSS, pH, COD, BOD, Flow Outlet	01-Oct-2022 00:00	31-Oct-2022 23:59	hourly	Average/Mean

Alert Thresholds

Station	Parameter	Min	Max
ETP Outlet	COD	N/A	250 mg/L
ETP Outlet	BOD	N/A	30 mg/L
ETP Outlet	TSS	N/A	50 mg/L
ETP Outlet	pH	6.5 pH	8.5 pH
Effluent Treatment Plant	COD	N/A	250 mg/L
Effluent Treatment Plant	BOD	N/A	100 mg/L
Effluent Treatment Plant	TSS	N/A	100 mg/L
Effluent Treatment Plant	pH	5.5 pH	9 pH

Chart



Report Data

Datetime	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	pH (pH)	Flow Outlet (m³/hr)
19-Oct-2022 19:30:00:000	141.7	16.8	63.8	7.2	
19-Oct-2022 20:30:00:000	141.8	16.9	63.6	7.4	

19-Oct-2022 21:30:00:000	141.2	16.2	63.2	7.4	
19-Oct-2022 22:30:00:000	140.4	16.9	63.4	7.2	
19-Oct-2022 23:30:00:000	141.2	17.1	63.5	7.2	
20-Oct-2022 00:30:00:000	140.5	17.2	63.5	7.3	
20-Oct-2022 01:30:00:000	141.8	17.0	62.8	7.5	
20-Oct-2022 02:30:00:000	140.4	16.8	63.3	7.4	
20-Oct-2022 03:30:00:000	142.3	16.4	63.0	7.3	
20-Oct-2022 04:30:00:000	141.6	16.5	62.8	7.4	
20-Oct-2022 05:30:00:000	140.8	17.4	63.4	7.3	
20-Oct-2022 06:30:00:000	141.8	16.8	63.7	7.5	
20-Oct-2022 07:30:00:000	141.2	16.6	63.4	7.4	
20-Oct-2022 08:30:00:000	141.8	16.7	63.2	7.3	
20-Oct-2022 09:30:00:000	443.0	83.2	134.2	7.7	
20-Oct-2022 10:30:00:000	541.1	107.7	149.8	5.8	
20-Oct-2022 15:30:00:000	50.0	6.0	22.4	2.6	
20-Oct-2022 16:30:00:000	81.8	9.2	36.8	4.3	
20-Oct-2022 17:30:00:000	77.2	9.4	35.1	4.1	
20-Oct-2022 18:30:00:000	107.1	12.3	47.3	5.7	
20-Oct-2022 19:30:00:000	141.1	16.4	64.0	7.3	
20-Oct-2022 20:30:00:000	141.0	17.4	63.4	7.5	
20-Oct-2022 21:30:00:000	141.0	16.9	63.5	7.5	
20-Oct-2022 22:30:00:000	140.6	17.0	63.2	7.2	
20-Oct-2022 23:30:00:000	141.6	16.7	63.5	7.4	
21-Oct-2022 00:30:00:000	141.4	16.5	63.9	7.5	
21-Oct-2022 01:30:00:000	141.8	16.9	63.6	7.4	
21-Oct-2022 02:30:00:000	141.4	17.1	63.3	7.3	
21-Oct-2022 03:30:00:000	141.2	16.7	63.1	7.5	
21-Oct-2022 04:30:00:000	140.9	16.7	63.6	7.4	
21-Oct-2022 05:30:00:000	141.8	16.7	63.2	7.4	

21-Oct-2022 06:30:00:000	141.7	17.2	63.9	7.3	
21-Oct-2022 07:30:00:000	142.7	17.1	63.7	7.4	
21-Oct-2022 08:30:00:000	141.8	17.1	63.4	7.3	
21-Oct-2022 09:30:00:000	142.3	16.5	63.1	7.3	
21-Oct-2022 12:30:00:000	70.2	8.7	31.6	3.7	
21-Oct-2022 13:30:00:000	74.7	9.1	33.4	3.9	
21-Oct-2022 18:30:00:000	112.9	13.6	50.9	5.9	
21-Oct-2022 19:30:00:000	141.7	16.5	63.1	7.4	
21-Oct-2022 20:30:00:000	142.7	16.8	63.6	7.5	
21-Oct-2022 21:30:00:000	141.2	16.6	63.3	7.5	
21-Oct-2022 22:30:00:000	141.4	16.9	63.3	7.5	
21-Oct-2022 23:30:00:000	141.6	17.1	63.7	7.2	
22-Oct-2022 00:30:00:000	141.7	16.6	63.2	7.5	
22-Oct-2022 01:30:00:000	142.8	17.1	63.3	7.4	
22-Oct-2022 02:30:00:000	141.5	16.6	63.0	7.3	
22-Oct-2022 03:30:00:000	141.4	17.0	63.5	7.4	
22-Oct-2022 04:30:00:000	141.1	16.8	63.8	7.4	
22-Oct-2022 05:30:00:000	141.5	17.4	63.5	7.3	
22-Oct-2022 06:30:00:000	141.2	16.7	63.2	7.4	
22-Oct-2022 07:30:00:000	141.6	16.6	63.4	7.4	
22-Oct-2022 11:30:00:000	522.8	102.7	148.2	6.0	
22-Oct-2022 12:30:00:000	123.8	14.4	55.2	6.5	
22-Oct-2022 13:30:00:000	427.6	79.4	130.8	7.5	
22-Oct-2022 15:30:00:000	285.1	53.7	86.0	4.6	
22-Oct-2022 16:30:00:000	476.4	94.2	133.8	5.6	
22-Oct-2022 17:30:00:000	654.3	132.8	176.7	6.0	
22-Oct-2022 18:30:00:000	78.1	8.8	34.7	4.1	
22-Oct-2022 19:30:00:000	116.1	13.9	51.9	6.0	
22-Oct-2022 20:30:00:000	141.7	17.0	63.0	7.6	

22-Oct-2022 21:30:00:000	141.3	17.6	63.3	7.5	
22-Oct-2022 22:30:00:000	141.3	16.8	63.2	7.2	
22-Oct-2022 23:30:00:000	143.6	16.0	63.2	7.6	
23-Oct-2022 00:30:00:000	141.2	16.6	63.7	7.4	
23-Oct-2022 01:30:00:000	142.7	16.8	63.6	7.3	
23-Oct-2022 02:30:00:000	140.8	16.3	63.2	7.4	
23-Oct-2022 03:30:00:000	140.3	16.9	63.7	7.4	
23-Oct-2022 04:30:00:000	141.4	16.4	63.4	7.5	
23-Oct-2022 05:30:00:000	140.5	17.2	63.4	7.5	
23-Oct-2022 06:30:00:000	140.5	17.0	63.5	7.5	
23-Oct-2022 07:30:00:000	141.3	16.9	63.2	7.4	
23-Oct-2022 08:30:00:000	141.1	17.2	63.6	7.5	
23-Oct-2022 09:30:00:000	727.6	146.0	200.7	7.3	
24-Oct-2022 09:30:00:000	142.2	17.1	63.7	7.5	
24-Oct-2022 10:30:00:000	141.4	16.8	63.4	7.3	
24-Oct-2022 11:30:00:000	140.8	16.3	63.6	7.5	
24-Oct-2022 12:30:00:000	140.6	16.7	63.4	7.3	
24-Oct-2022 13:30:00:000	141.4	17.0	62.9	7.4	
24-Oct-2022 14:30:00:000	140.8	17.4	63.3	7.4	
24-Oct-2022 15:30:00:000	141.7	16.2	63.6	7.4	
24-Oct-2022 16:30:00:000	141.1	16.8	63.5	7.4	
24-Oct-2022 17:30:00:000	140.7	16.9	63.3	7.3	
24-Oct-2022 18:30:00:000	142.2	17.6	63.1	7.4	
24-Oct-2022 19:30:00:000	141.3	16.3	63.5	7.3	
24-Oct-2022 20:30:00:000	141.4	16.8	63.4	7.4	
24-Oct-2022 21:30:00:000	141.1	17.5	63.7	7.5	
24-Oct-2022 22:30:00:000	142.2	17.1	63.9	7.5	
24-Oct-2022 23:30:00:000	141.4	16.9	63.5	7.4	
25-Oct-2022 00:30:00:000	141.7	17.3	63.3	7.5	

60

25-Oct-2022 01:30:00:000	140.8	16.7	63.4	7.3	
25-Oct-2022 02:30:00:000	141.4	17.3	63.3	7.3	
25-Oct-2022 03:30:00:000	140.6	16.6	64.0	7.4	
25-Oct-2022 04:30:00:000	141.3	16.9	63.0	7.5	
25-Oct-2022 05:30:00:000	140.6	17.4	63.8	7.5	
25-Oct-2022 06:30:00:000	141.3	16.8	63.6	7.5	
25-Oct-2022 07:30:00:000	140.0	16.6	63.5	7.4	
25-Oct-2022 08:30:00:000	141.2	16.7	63.5	7.4	
25-Oct-2022 09:30:00:000	140.5	17.0	63.6	7.4	
25-Oct-2022 10:30:00:000	141.5	17.0	63.4	7.4	
25-Oct-2022 11:30:00:000	141.0	17.4	63.8	7.4	
25-Oct-2022 12:30:00:000	140.9	16.9	63.5	7.4	
25-Oct-2022 13:30:00:000	141.1	16.4	63.3	7.3	
25-Oct-2022 14:30:00:000	141.3	16.5	63.1	7.5	
25-Oct-2022 15:30:00:000	141.3	17.0	63.4	7.2	
25-Oct-2022 16:30:00:000	140.2	16.7	63.5	7.3	
25-Oct-2022 17:30:00:000	140.3	16.7	63.7	7.4	
25-Oct-2022 18:30:00:000	142.6	16.6	63.9	7.5	
25-Oct-2022 19:30:00:000	141.7	16.4	63.5	7.2	
25-Oct-2022 20:30:00:000	141.6	16.6	63.5	7.3	
25-Oct-2022 21:30:00:000	141.4	16.5	63.0	7.5	
25-Oct-2022 22:30:00:000	140.8	17.0	63.5	7.4	
25-Oct-2022 23:30:00:000	141.9	16.8	63.9	7.4	
26-Oct-2022 00:30:00:000	142.0	17.0	63.6	7.3	
26-Oct-2022 01:30:00:000	140.7	16.7	63.4	7.3	
26-Oct-2022 02:30:00:000	141.3	17.5	63.0	7.4	
26-Oct-2022 03:30:00:000	141.8	17.1	63.5	7.4	
26-Oct-2022 04:30:00:000	141.2	16.0	63.5	7.3	
26-Oct-2022 05:30:00:000	141.8	17.3	63.9	7.4	

26-Oct-2022 06:30:00:000	140.8	16.9	63.8	7.5	
26-Oct-2022 07:30:00:000	141.1	17.2	63.1	7.6	
26-Oct-2022 08:30:00:000	142.0	17.0	63.7	7.3	
26-Oct-2022 09:30:00:000	140.9	16.2	63.5	7.3	
26-Oct-2022 10:30:00:000	141.4	16.8	63.5	7.3	
26-Oct-2022 11:30:00:000	139.8	17.4	63.8	7.2	
26-Oct-2022 12:30:00:000	141.0	16.6	63.6	7.2	
26-Oct-2022 13:30:00:000	141.4	17.3	62.8	7.5	
26-Oct-2022 14:30:00:000	141.6	16.8	63.5	7.5	
26-Oct-2022 15:30:00:000	141.3	16.6	63.3	7.4	
26-Oct-2022 16:30:00:000	141.4	17.0	63.8	7.3	
26-Oct-2022 17:30:00:000	141.1	16.4	63.4	7.4	
26-Oct-2022 18:30:00:000	142.6	16.7	63.5	7.1	
26-Oct-2022 19:30:00:000	141.0	17.5	63.3	7.5	
26-Oct-2022 20:30:00:000	141.7	17.2	63.4	7.3	
26-Oct-2022 21:30:00:000	141.9	17.1	63.3	7.4	
26-Oct-2022 22:30:00:000	141.5	16.6	63.4	7.5	
26-Oct-2022 23:30:00:000	142.3	17.0	63.1	7.5	
27-Oct-2022 00:30:00:000	141.7	17.0	63.3	7.4	
27-Oct-2022 01:30:00:000	141.8	17.2	63.6	7.5	
27-Oct-2022 02:30:00:000	141.4	16.8	63.1	7.4	
27-Oct-2022 03:30:00:000	141.9	16.5	63.8	7.5	
27-Oct-2022 04:30:00:000	141.8	16.9	62.9	7.4	
27-Oct-2022 05:30:00:000	142.0	16.6	63.7	7.5	
27-Oct-2022 06:30:00:000	140.7	17.1	63.6	7.4	
27-Oct-2022 07:30:00:000	141.5	17.0	63.3	7.5	
27-Oct-2022 08:30:00:000	141.3	17.2	63.5	7.0	
27-Oct-2022 09:30:00:000	269.1	48.0	86.9	6.0	
27-Oct-2022 14:30:00:000	357.6	69.7	102.6	7.9	

62

27-Oct-2022 15:30:00:000	343.8	65.9	100.2	7.7	
27-Oct-2022 16:30:00:000	186.8	34.0	59.1	5.2	
27-Oct-2022 17:30:00:000	71.0	8.4	31.7	3.6	
27-Oct-2022 18:30:00:000	96.7	14.1	38.2	4.2	
27-Oct-2022 19:30:00:000	380.3	74.8	107.6	7.9	
27-Oct-2022 20:30:00:000	385.1	75.5	108.6	8.0	
27-Oct-2022 21:30:00:000	338.2	65.0	98.5	7.5	
27-Oct-2022 22:30:00:000	358.1	69.0	104.5	7.9	
28-Oct-2022 04:30:00:000	387.5	75.6	109.7	7.9	
28-Oct-2022 05:30:00:000	393.2	77.6	110.9	8.0	
28-Oct-2022 06:30:00:000	126.6	15.1	56.6	6.7	
28-Oct-2022 07:30:00:000	141.9	17.1	63.0	7.2	
28-Oct-2022 08:30:00:000	140.9	16.4	63.4	7.3	
28-Oct-2022 09:30:00:000	142.0	16.8	63.8	7.5	
28-Oct-2022 10:30:00:000	141.9	16.4	63.8	7.3	
28-Oct-2022 11:30:00:000	366.8	71.5	104.7	7.9	
28-Oct-2022 12:30:00:000	385.1	75.9	108.8	8.0	
28-Oct-2022 13:30:00:000	378.6	74.1	107.3	7.9	
28-Oct-2022 14:30:00:000	348.6	67.0	101.6	7.9	
28-Oct-2022 15:30:00:000	313.1	58.3	94.9	7.8	
28-Oct-2022 16:30:00:000	248.3	46.5	75.2	6.1	
28-Oct-2022 17:30:00:000	248.2	46.4	75.3	6.1	
28-Oct-2022 18:30:00:000	356.7	68.9	103.2	7.8	
28-Oct-2022 19:30:00:000	142.6	17.2	64.0	7.6	
28-Oct-2022 20:30:00:000	140.8	17.2	63.9	7.4	
28-Oct-2022 21:30:00:000	141.9	16.9	63.1	7.5	
28-Oct-2022 22:30:00:000	142.2	17.0	63.2	7.4	
28-Oct-2022 23:30:00:000	140.9	16.4	63.5	7.4	
29-Oct-2022 00:30:00:000	141.3	16.8	63.3	7.3	

29-Oct-2022 01:30:00:000	141.3	16.6	63.2	7.4	
29-Oct-2022 02:30:00:000	141.5	17.2	63.7	7.3	
29-Oct-2022 03:30:00:000	141.9	16.6	63.2	7.4	
29-Oct-2022 04:30:00:000	141.4	16.8	63.4	7.5	
29-Oct-2022 05:30:00:000	142.3	16.9	63.4	7.4	
29-Oct-2022 06:30:00:000	140.7	17.5	63.2	7.6	
29-Oct-2022 07:30:00:000	141.8	16.7	63.4	7.4	
29-Oct-2022 08:30:00:000	141.0	16.4	63.4	7.4	
29-Oct-2022 09:30:00:000	255.7	44.3	84.9	7.6	
29-Oct-2022 10:30:00:000	412.0	82.1	113.6	8.0	
29-Oct-2022 11:30:00:000	316.5	60.0	94.3	7.5	
29-Oct-2022 12:30:00:000	412.9	82.6	114.1	7.9	
29-Oct-2022 13:30:00:000	132.8	22.4	45.4	4.3	
29-Oct-2022 14:30:00:000	363.2	70.9	104.0	8.0	
29-Oct-2022 15:30:00:000	320.5	60.5	95.6	7.8	
29-Oct-2022 16:30:00:000	330.4	63.5	97.4	7.8	
29-Oct-2022 17:30:00:000	397.8	79.3	110.1	7.9	
29-Oct-2022 18:30:00:000	370.9	72.4	105.2	7.9	
29-Oct-2022 19:30:00:000	215.9	35.4	76.6	7.5	
29-Oct-2022 20:30:00:000	141.3	16.8	63.2	7.5	
29-Oct-2022 21:30:00:000	143.7	17.2	63.7	7.2	
29-Oct-2022 22:30:00:000	142.7	17.0	63.5	7.5	
29-Oct-2022 23:30:00:000	142.6	16.6	63.6	7.4	
30-Oct-2022 00:30:00:000	141.9	16.7	63.2	7.3	
30-Oct-2022 01:30:00:000	141.3	17.4	63.3	7.4	
30-Oct-2022 02:30:00:000	140.9	17.3	63.6	7.4	
30-Oct-2022 03:30:00:000	141.3	17.4	63.2	7.3	
30-Oct-2022 04:30:00:000	141.7	16.9	63.0	7.5	
30-Oct-2022 05:30:00:000	140.2	17.2	63.2	7.3	

30-Oct-2022 06:30:00:000	140.9	17.2	63.3	7.4	
30-Oct-2022 07:30:00:000	141.4	17.2	62.9	7.2	
30-Oct-2022 08:30:00:000	141.3	16.8	63.2	7.4	
30-Oct-2022 09:30:00:000	214.4	34.2	77.0	7.4	
30-Oct-2022 10:30:00:000	289.8	53.2	90.3	7.7	
30-Oct-2022 11:30:00:000	291.9	53.9	90.7	7.7	
30-Oct-2022 12:30:00:000	336.7	64.4	98.5	7.8	
30-Oct-2022 13:30:00:000	315.6	59.9	94.1	7.7	
30-Oct-2022 14:30:00:000	305.1	56.7	92.3	7.8	
30-Oct-2022 15:30:00:000	303.7	57.0	92.0	7.9	
30-Oct-2022 16:30:00:000	141.4	16.9	63.4	7.5	
30-Oct-2022 17:30:00:000	140.5	17.5	63.8	7.4	
30-Oct-2022 18:30:00:000	141.3	16.8	63.4	7.4	
30-Oct-2022 19:30:00:000	141.5	16.4	63.4	7.3	
30-Oct-2022 20:30:00:000	142.7	16.7	63.4	7.5	
30-Oct-2022 21:30:00:000	142.4	16.8	63.0	7.2	
30-Oct-2022 22:30:00:000	142.1	16.7	63.6	7.3	
30-Oct-2022 23:30:00:000	141.3	17.3	63.0	7.4	
31-Oct-2022 00:30:00:000	141.5	16.6	63.1	7.4	
31-Oct-2022 01:30:00:000	141.0	16.6	63.4	7.4	
31-Oct-2022 02:30:00:000	141.9	17.0	63.4	7.4	
31-Oct-2022 03:30:00:000	140.2	16.7	63.6	7.3	
31-Oct-2022 04:30:00:000	141.8	16.8	63.6	7.4	
31-Oct-2022 05:30:00:000	141.7	17.0	63.7	7.5	
31-Oct-2022 06:30:00:000	141.2	17.1	63.7	7.3	
31-Oct-2022 07:30:00:000	141.5	17.5	63.2	7.2	
31-Oct-2022 08:30:00:000	141.8	17.0	63.1	7.4	
31-Oct-2022 09:30:00:000	140.9	17.1	63.4	7.5	
31-Oct-2022 10:30:00:000	329.5	63.0	97.9	7.8	

31-Oct-2022 11:30:00:000	323.0	61.3	96.2	7.8	
31-Oct-2022 12:30:00:000	354.0	68.7	101.8	7.9	
31-Oct-2022 13:30:00:000	326.5	62.4	96.5	7.7	
31-Oct-2022 14:30:00:000	326.5	62.3	96.2	7.8	
31-Oct-2022 15:30:00:000	92.6	13.3	36.5	3.9	
31-Oct-2022 16:30:00:000	66.7	8.2	30.1	3.5	
31-Oct-2022 17:30:00:000	59.3	7.1	26.8	3.1	
31-Oct-2022 18:30:00:000	63.4	7.7	28.5	3.3	
31-Oct-2022 19:30:00:000	90.0	13.0	35.2	3.7	

Central Pollution Control Board

Welcom

Station: 3

NOX	784 mg/Nm³	No Diagnostic Diagnostic Status	Oct 11 2022 4 06 14 PM Time		View Diagnostics View Data
ETP Outlet					
TSS	64.6 mg/L	Diagnostic Status	Oct 19 2022 1 05 02 PM Time	50 mg/L Prescribed standard	View Diagnostics View Data
pH	6.9 pH	Diagnostic Status	Oct 19 2022 1 05 02 PM Time	6.5 - 8.5 pH Prescribed standard	View Diagnostics View Data
COD	142.6 mg/L	Diagnostic Status	Oct 19 2022 1 05 02 PM Time	250 mg/L Prescribed Standard	View Diagnostics View Data
BOD	15.1 mg/L	Diagnostic Status	Oct 19 2022 1 05 02 PM Time	30 mg/L Prescribed standard	View Diagnostics View Data

215

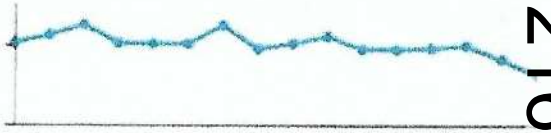
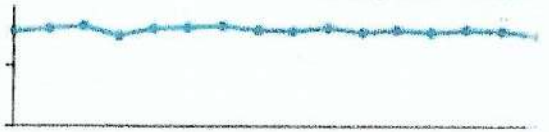
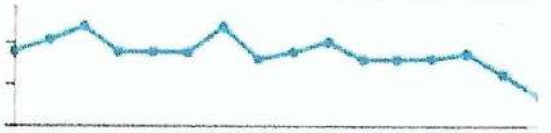
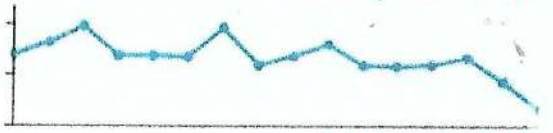
64

Central Pollution Control Board

Stack_1_Boiler_90TPH4

NOX	806 mg/Nm³	No Diagnostic	Oct 23 2022 2 28 27 PM	
SO2	0 mg/Nm³	No Diagnostic	Oct 23 2022 2 28 27 PM	

ETP Outlet

TSS	62.7 mg/L		Oct 28 2022 4 30 03 PM	50 mg/L Prescribed Standard	
pH	7.4 pH		Oct 28 2022 4 30 03 PM	6.5 - 8.5 pH Prescribed Standard	
COD	142.6 mg/L		Oct 28 2022 4 30 03 PM	250 mg/L Prescribed Standard	
BOD	16.2 mg/L		Oct 28 2022 4 30 03 PM	30 mg/L Prescribed Standard	

https://rtdms.cpcb.gov.in/industry-login

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216

67

ANNEXURE-A/5

69

AL SAQIB EXPORTS PVT LTD

Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh

RECORD OF TREATED EFFLUENT USED FOR IRRIGATION

Sr. No.	Date	Electromagnetic Flow Meter		Treated Effluent Used For Irrigation, KL(m^3)
		Initial Reading, KL (m^3)	Final Reading, KL(m^3)	
1	Monday, August 1, 2022	2411	2456	45
2	Tuesday, August 2, 2022	2456	2506	50
3	Wednesday, August 3, 2022	2506	2542	36
4	Thursday, August 4, 2022	2542	2584	42
5	Friday, August 5, 2022	2584	2588	4
6	Saturday, August 6, 2022	2588	2636	48
7	Sunday, August 7, 2022	2636	2688	52
8	Monday, August 8, 2022	2688	2735	47
9	Tuesday, August 9, 2022	2735	2775	40
10	Wednesday, August 10, 2022	2775	2822	47
11	Thursday, August 11, 2022	2822	2857	35
12	Friday, August 12, 2022	2857	2861	4
13	Saturday, August 13, 2022	2861	2908	47
14	Sunday, August 14, 2022	2908	2958	50
15	Monday, August 15, 2022	2958	2958	0
16	Tuesday, August 16, 2022	2958	3008	50
17	Wednesday, August 17, 2022	3008	3049	41
18	Thursday, August 18, 2022	3049	3093	44
19	Friday, August 19, 2022	3093	3099	6
20	Saturday, August 20, 2022	3099	3123	24
21	Sunday, August 21, 2022	3123	3164	41
22	Monday, August 22, 2022	3164	3203	39
23	Tuesday, August 23, 2022	3203	3250	47
24	Wednesday, August 24, 2022	3250	3294	44
25	Thursday, August 25, 2022	3294	3332	38
26	Friday, August 26, 2022	3332	3337	5
27	Saturday, August 27, 2022	3337	3379	42
28	Sunday, August 28, 2022	3379	3414	35
29	Monday, August 29, 2022	3414	3427	13
30	Tuesday, August 30, 2022	3427	3432	5
31	Wednesday, August 31, 2022	3432	3470	38
Total Monthly Treated Effluent Used For Irrigation, KL(m^3)				1059

AL SAQIB EXPORTS PVT LTD MEERUT

69

AL SAQIB EXPORTS PVT LTD

Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh

RECORD OF TREATED EFFLUENT USED FOR IRRIGATION

Sr. No.	Date & Time	Electromagnetic Flow Meter		Treated Effluent Used For Irrigation, KL(m^3)
		Initial Reading, KL (m^3)	Final Reading, KL(m^3)	
1	Thursday, September 1, 2022	3470	3474	4
2	Friday, September 2, 2022	3474	3479	5
3	Saturday, September 3, 2022	3479	3546	67
4	Sunday, September 4, 2022	3546	3618	72
5	Monday, September 5, 2022	3618	3688	70
6	Tuesday, September 6, 2022	3688	3754	66
7	Wednesday, September 7, 2022	3754	3832	78
8	Thursday, September 8, 2022	3832	3903	71
9	Friday, September 9, 2022	3903	3909	6
10	Saturday, September 10, 2022	3909	3975	66
11	Sunday, September 11, 2022	3975	4045	70
12	Monday, September 12, 2022	4045	4110	65
13	Tuesday, September 13, 2022	4110	4165	55
14	Wednesday, September 14, 2022	4165	4227	62
15	Thursday, September 15, 2022	4227	4292	65
16	Friday, September 16, 2022	4292	4298	6
17	Saturday, September 17, 2022	4298	4363	65
18	Sunday, September 18, 2022	4363	4430	67
19	Monday, September 19, 2022	4430	4500	70
20	Tuesday, September 20, 2022	4500	4571	71
21	Wednesday, September 21, 2022	4571	4640	69
22	Thursday, September 22, 2022	4640	4707	67
23	Friday, September 23, 2022	4707	4712	5
24	Saturday, September 24, 2022	4712	4789	77
25	Sunday, September 25, 2022	4789	4867	78
26	Monday, September 26, 2022	4867	4939	72
27	Tuesday, September 27, 2022	4939	5017	78
28	Wednesday, September 28, 2022	5017	5082	65
29	Thursday, September 29, 2022	5082	5153	71
30	Friday, September 30, 2022	5153	5158	5
Total Monthly Treated Effluent Used For Irrigation, KL(m^3)				1688

AL SAQIB EXPORTS PVT. LTD. MEERUT

70

AL SAQIB EXPORTS PVT LTD

Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh

RECORD OF TREATED EFFLUENT USED FOR IRRIGATION

Sr. No.	Date & Time	Electromagnetic Flow Meter		Treated Effluent Used For Irrigation, KL(m^3)
		Initial Reading, KL (m^3)	Final Reading, KL(m^3)	
1	Saturday, October 1, 2022	5158	5224	66
2	Sunday, October 2, 2022	5224	5228	4
3	Monday, October 3, 2022	5228	5293	65
4	Tuesday, October 4, 2022	5293	5358	65
5	Wednesday, October 5, 2022	5358	5363	5
6	Thursday, October 6, 2022	5363	5427	64
7	Friday, October 7, 2022	5427	5433	6
8	Saturday, October 8, 2022	5433	5500	67
9	Sunday, October 9, 2022	5500	5570	70
10	Monday, October 10, 2022	5570	5632	62
11	Tuesday, October 11, 2022	5632	5710	78
12	Wednesday, October 12, 2022	5710	5776	66
13	Thursday, October 13, 2022	5776	5837	61
14	Friday, October 14, 2022	5837	5842	5
15	Saturday, October 15, 2022	5842	5907	65
16	Sunday, October 16, 2022	5907	5970	63
17	Monday, October 17, 2022	5970	6031	61
18	Tuesday, October 18, 2022	6031	6096	65
19	Wednesday, October 19, 2022	6096	6159	63
20	Thursday, October 20, 2022	6159	6221	62
21	Friday, October 21, 2022	6221	6227	6
22	Saturday, October 22, 2022	6227	6297	70
23	Sunday, October 23, 2022	6297	6364	67
24	Monday, October 24, 2022	6364	6369	5
25	Tuesday, October 25, 2022	6369	6432	63
26	Wednesday, October 26, 2022	6432	6494	62
27	Thursday, October 27, 2022	6494	6542	48
28	Friday, October 28, 2022	6542	6547	5
29	Saturday, October 29, 2022	6547	6610	63
30	Sunday, October 30, 2022	6610	6662	52
31	Monday, October 31, 2022	6662	6713	51
Total Monthly Treated Effluent Used For Irrigation, KL(m^3)				1555

AL-SAQIB EXPORTS PVT. LTD. MEERUT

71

AL SAQIB EXPORTS PVT LTD

Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh

RECORD OF TREATED EFFLUENT USED FOR IRRIGATION

Sr. No.	Date & Time	Electromagnetic Flow Meter		Treated Effluent Used For Irrigation, KL(m^3)
		Initial Reading, KL (m^3)	Final Reading, KL(m^3)	
1	Tuesday, November 1, 2022	6713	6766	53
2	Wednesday, November 2, 2022	6766	6818	52
3	Thursday, November 3, 2022	6818	6868	50
4	Friday, November 4, 2022	6868	6871	3
5	Saturday, November 5, 2022	6871	6919	48
6	Sunday, November 6, 2022	6919	6970	51
7	Monday, November 7, 2022	6970	7022	52
8	Tuesday, November 8, 2022	7022	7066	44
9	Wednesday, November 9, 2022	7066	7118	52
10	Thursday, November 10, 2022	7118	7170	52
11	Friday, November 11, 2022	7170	7173	3
12	Saturday, November 12, 2022	7173	7237	64
13	Sunday, November 13, 2022	7237	7295	58
14	Monday, November 14, 2022	7295	7347	52
15	Tuesday, November 15, 2022	7347	7390	43
16	Wednesday, November 16, 2022	7390	7431	41
17	Thursday, November 17, 2022	7431	7473	42
18	Friday, November 18, 2022	7473	7477	4
19	Saturday, November 19, 2022	7477	7518	41
20	Sunday, November 20, 2022	7518	7554	36
21	Monday, November 21, 2022	7554	7594	40
22	Tuesday, November 22, 2022	7594	7633	39
23	Wednesday, November 23, 2022	7633	7675	42
24	Thursday, November 24, 2022	7675	7716	41
25	Friday, November 25, 2022	7716	7719	3
26	Saturday, November 26, 2022	7719	7762	43
27	Sunday, November 27, 2022	7762	7803	41
28	Monday, November 28, 2022	7803	7847	44
29	Tuesday, November 29, 2022	7847	7888	41
30	Wednesday, November 30, 2022	7888	7932	44
Total Monthly Treated Effluent Used For Irrigation, KL(m^3)				1219

AL SAQIB EXPORTS PVT. LTD. * MEERUT *

72

AL SAQIB EXPORTS PVT LTD

Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh

RECORD OF TREATED EFFLUENT USED FOR IRRIGATION

Sr. No.	Date & Time	Electromagnetic Flow Meter		Treated Effluent Used For Irrigation, KL(m^3)
		Initial Reading, KL (m^3)	Final Reading, KL(m^3)	
1	Thursday, December 1, 2022	7932	7936	4
2	Friday, December 2, 2022	7936	7941	5
3	Saturday, December 3, 2022	7941	7946	5
4	Sunday, December 4, 2022	7946	7950	4
5	Monday, December 5, 2022	7950	7973	23
6	Tuesday, December 6, 2022	7973	7997	24
7	Wednesday, December 7, 2022	7997	8020	23
8	Thursday, December 8, 2022	8020	8025	5
9	Friday, December 9, 2022	8025	8031	6
10	Saturday, December 10, 2022	8031	8058	27
11	Sunday, December 11, 2022	8058	8063	5
12	Monday, December 12, 2022	8063	8080	17
13	Tuesday, December 13, 2022	8080	8094	14
14	Wednesday, December 14, 2022	8094	8110	16
15	Thursday, December 15, 2022	8110	8115	5
16	Friday, December 16, 2022	8115	8121	6
17	Saturday, December 17, 2022	8121	8126	5
18	Sunday, December 18, 2022	8126	8130	4
19	Monday, December 19, 2022	8130	8136	6
20	Tuesday, December 20, 2022	8136	8141	5
21	Wednesday, December 21, 2022	8141	8146	5
22	Thursday, December 22, 2022	8146	8149	3
23	Friday, December 23, 2022	8149	8154	5
24	Saturday, December 24, 2022	8154	8162	8
25	Sunday, December 25, 2022	8162	8167	5
26	Monday, December 26, 2022	8167	8173	6
27	Tuesday, December 27, 2022	8173	8177	4
28	Wednesday, December 28, 2022	8177	8185	8
29	Thursday, December 29, 2022	8185	8244	59
30	Friday, December 30, 2022	8244	8249	5
31	Saturday, December 31, 2022	8249	8317	68
Total Monthly Treated Effluent Used For Irrigation, KL(m^3)				385

AL-SAQIB EXPORTS PVT. LTD. MEERUT

73

AL SAQIB EXPORTS PVT LTD

Alipur Jijwana, Hapur Road, Meerut-250002, Uttar Pradesh

RECORD OF TREATED EFFLUENT USED FOR IRRIGATION

Sr. No.	Date	Electromagnetic Flow Meter		Treated Effluent Used For Irrigation, KL(m^3)
		Initial Reading, KL (m^3)	Final Reading, KL(m^3)	
1	Sunday, January 1, 2023	8317	8385	68
2	Monday, January 2, 2023	8385	8463	78
3	Tuesday, January 3, 2023	8463	8528	65
4	Wednesday, January 4, 2023	8528	8608	80
5	Thursday, January 5, 2023	8608	8688	80
6	Friday, January 6, 2023	8688	8693	5
7	Saturday, January 7, 2023	8693	8772	79
8	Sunday, January 8, 2023	8772	8856	84
9	Monday, January 9, 2023	8856	8928	72
10	Tuesday, January 10, 2023	8928	8996	68
11	Wednesday, January 11, 2023	8996	9044	48
12	Thursday, January 12, 2023	9044	9101	57
13	Friday, January 13, 2023	9101	9107	6
14	Saturday, January 14, 2023	9107	9171	64
15	Sunday, January 15, 2023	9171	9239	68
16	Monday, January 16, 2023	9239	9312	73
17	Tuesday, January 17, 2023	9312	9370	58
18	Wednesday, January 18, 2023	9370	9435	65
19	Thursday, January 19, 2023	9435	9481	46
20	Friday, January 20, 2023	9481	9487	6
21	Saturday, January 21, 2023	9487	9551	64
22	Sunday, January 22, 2023	9551	9597	46
23	Monday, January 23, 2023	9597	9645	48
24	Tuesday, January 24, 2023	9645	9703	58
25	Wednesday, January 25, 2023	9703	9743	40
26	Thursday, January 26, 2023	9743	9748	5
27	Friday, January 27, 2023	9748	9754	6
28	Saturday, January 28, 2023	9754	9848	94
29	Sunday, January 29, 2023	9848	9925	77
30	Monday, January 30, 2023	9925	9968	43
31	Tuesday, January 31, 2023	9968	9988	20
Total Monthly Treated Effluent Used For Irrigation, KL(m^3)				1671

AL-SAQIB EXPORTS PVT. LTD. MEERUT

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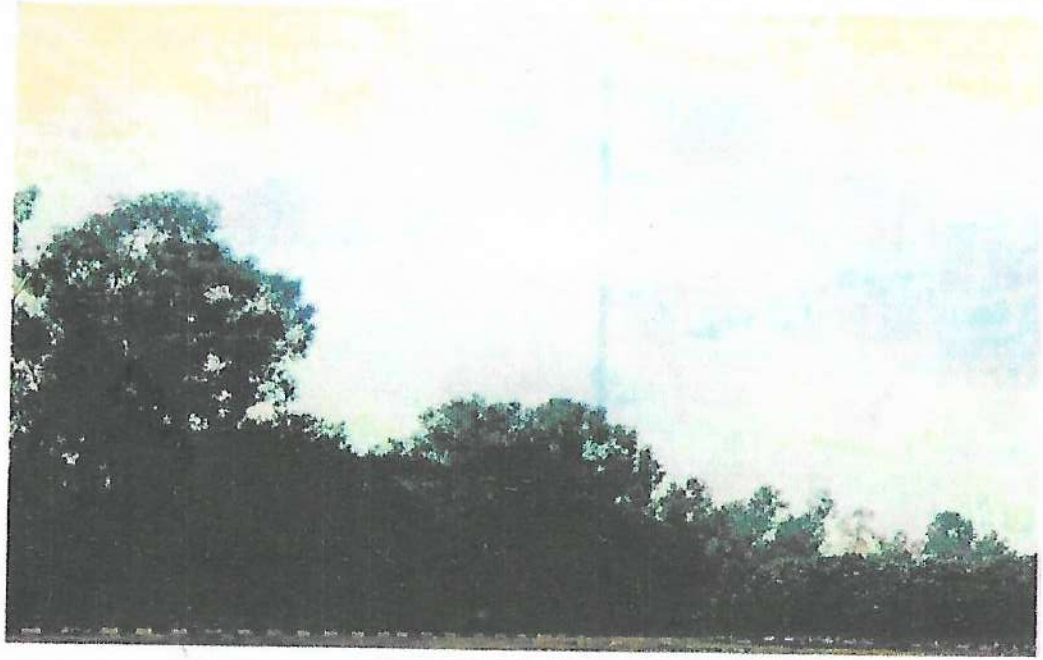
Sprinkler System to USE ETP Water :

74



ETP Re-Cycle Water Uses for Garden with Sprinklers

ANNEXURE-A/6

76

225

ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

ETS-LAB

TC-8771

TEST REPORT

TEST REPORT NO.: ETS/1088-03/10/2022 URLNO.TC877122000010883F DATE OF REPORT: 02.11.2022

WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, AL- SAQIB EXPORTS PVT LTD
11 KM. MILE STONE HAPUR ROAD, VILLAGE-ALIPUR
JIJWANA, MEERUT U.P INDIA

Date of Sample Received : 28.10.2022
Analysis Start Date : 29.10.2022
Analysis End Date : 02.11.2022
Sample ID No : 1088-03
Sampling Done By : BY CUSTOMER
Sample Description : GROUND WATER
Sampling Location : HAND PUMP (GRAM NARHARA)
Sampling Method : IS 3025 (Part-1)
Sample Quantity : 2.5 LTR.
Packing Condition : SEALED
Packed In : P.V.C. AND GLASS BOTTLE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per IS:10500: 2012)		Test Method
				Desirable	Permissible	
PHYSICAL & CHEMICAL PARAMETERS;						
1	pH	...	7.48	6.5 - 8.5	No Relaxation	APHA 4500-H+
2	Colour	Hazen	<5.0	5	15	APHA 2120-B
3	Odour	...	Agreeable	Agreeable	Agreeable	APHA 2150-B
4	Taste	...	Agreeable	Agreeable	Agreeable	APHA 2160-C
5	Turbidity	NTU	<1.0	1	5	APHA 2130-B
6	Total Dissolved Solids,(TDS)	mg/L	550.0	500	2000	APHA 2540-C
7	Calcium,(Ca)	mg/L	55.2	75	200	APHA 3500:(Ca)-B
8	Chlorine (Residual)	mg/L	<0.1	0.2	1	APHA 4500:(Cl)-B
9	Total Hardness ($CaCO_3$)	mg/L	260.0	200	600	APHA 2340-C
10	Chloride,(Cl)	mg/L	58.4	250	1000	APHA 4500:(Cl-)-B
11	Sulphate,(SO_4)	mg/L	32.3	200	400	APHA 4500:(SO_4)-E
12	Conductivity	µs/cm	809.0	No Relaxation	No Relaxation	APHA 2510-B
HEAVY METALS;-						
13	Iron,(Fe)	mg/L	0.32	1.0	No Relaxation	APHA-3120B

CHECKED BY
SHRADDHA GUPTA

For ENVIRO-TECH SERVICES

MD HUMRAJ
AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-09, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

ENVIRO-TECH SERVICES
An Analytical Laboratory
(A GOVERNMENT APPROVED LAB)
ISO 9001/14001/45001
Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001
email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1088-03/10/2022 DATE OF REPORT: 02.11.2022

WATER SAMPLE ANALYSIS REPORT

MICROBIOLOGICAL PARAMETER;					
14	Total Coliform	Per 100mL	Absent	Shall Not Be Detectable	IS15185
15	Escherichia coli	Per 100mL	Absent	Shall Not Be Detectable	IS15185

*****End of Test Report*****

For ENVIRO-TECH SERVICES

CHECKED BY
SHRADDHA GUPTA

MD HUMRAJ
AUTHORIZED SIGNATORY

Format No ETS/LAB/TR-09, Issue No 05, Date 01.04.2019, Amd No. 04 Date 01.04.2019

Note:-
1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

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ANNEXURE-A/7

78

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 36279/UPPCB/Meerut(UPPCBRO)/CTO/air/MEERUT/2018 Dated : 22/11/2018

To ,

Shri SHAHID AKHLAQ
M/s AL SAQIB EXPORT PVT LTD
Allipur Hapur Road Meerut,MEERUT,250002
MEERUT

Sub : **Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. AL SAQIB EXPORT PVT LTD**

Reference Application No. 3385163 Dated : 22/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s AL SAQIB EXPORT PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PARAS NATH Digitally signed by PARAS NATH Date: 2018.11.22 16:42:07 +05'30' C.E.O C-3

Enclosed : As above
(condition of consent):

Copy to: Regional Office, U.P.Pollution Control Board, Meerut

PARAS NATH Digitally signed by PARAS NATH Date: 2018.11.22 16:42:35 +05'30' C.E.O C-3

79

U.P. Pollution Control Board

Dated : 22/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year..

2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 90 TPH4	L.D.O	1	Particulate Matter	As per E.P Rules 1986
2	D.G Set 300 KVA	Diesel	2	Particulate Matter	3.5 mt above nearest roof

2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

80

1- This consent order will be subject to the compliance of order passed by the Hon'ble N.G.T. in O.A no.231/2014 and O.A. no. 66/2015 (Doaba Paryavaran Samiti Vs. State of U.P &Ors.) and application No. 19/2018(M.A no.172/2018)
2- The maximum slaughtering capacity of the industry is 480 Buffalos per day and 1140 Goat per day and maximum frozen meat processing capacity including Tallow and bone meal will be 29535 MT per Year
3- The unit should follow the various provisions of "REVISED COMPREHENSIVE INDUSTRY DOCUMENT ON SLAUGIITER HOUSES" issued by Central pollution Control Board in October 2017 and will submit the action plan for reduction in water consumption within 3 months.
4- All the slaughtered meat produced by slaughter house shall be supplied to its own integrated frozen meat unit. The prior permission from U.P. Pollution Control Board is required if the slaughtered meat is to be given to any other frozen meat unit for processing
5- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
6- The industry should be operated in such a manner that it does not adversely affect the environment.
7- Any source of Air pollution other than the mentioned in the Air consent seeking application will not be permitted by the Board.
8- The industry should follow the directions issued by the Chief Secretary vide letter no.760/Nau-8-2017-29J/2017 dated 22/03/2017 and the direction issued by the Principal Secretary, Nagar Vikas vide letter No. 3710/Nau-8-2017-2 CS/12 TS dated 07 July, 2017.
9- The industry should ensure the operation of the APCS in such a manner that the air emission confirm the standards laid down under the EP Act.
10- The slaughtering of the cow & its progeny is not permitted under any circumstances.
11- The industry should strictly follow the various Acts & guidelines mentioned in the compendium compiled in compliance of the Hon'ble Supreme Court order dated 17-02-2017 in the matter of W.P.(Civil) No. 330/2001, Common Cause V/s Govt. of India, W.P. No. 44/2004, contempt petition 124/2015 annexed with W.P. (Civil) No. 309/2003 Laxmi Narayan Modi V/s Govt. of India and ors.
12- No change in capacity or new source of emission will be added by the company without the prior permission of the board.
13- The industry should provide the linkage of the CCTV cameras installed at the entry points, lairage, and meat processing unit to the DM office and on the public portal..
14- The unit shall obtain prior consents in the event of any addition or alteration of existing effluent treatment or discharge mode or any addition or alteration of new emission generation sources such as - Boiler/Furnace/Heaters/D.G. Sets in accordance with section- 25/26 of water act 1974 & section-21/22 of air Act 1981 (as amended respectively)
15- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
16- The ground water samples of the hand pumps near the industry should be got tested on a quarterly basis and the report of the same should be submitted to the board.
17- The industry should ensure that the data of the online OCEEMS should be Continuously/uninterruptedly provided to the CPCB and SPCB server.
18- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
19- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
20- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
21- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/Plant machinery failing whichconsent would be deemed void.
22- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all otherapplicable rules notified under E.P. Act 1986.
23- Minimum 33% of the land on which unit is established will be covered by the plantation of talltrees of suitable species as per the guidelines set up by the Board vide its Office Orderno.H16405/220/ 2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
24- The solid waste generated from the industry should be disposed in such a manner that it does not pollute ground water, river or any other surface water body source.
25- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further order.

81

26- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

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ANNEXURE - A/8
82

Al Saqib Exports Pvt. ltd

Rendering Production Details

01-08-2022 To 31-08-2022

ROW METERIAL IN KG		PRODUCTION IN KG			
DATE	Waste Material	DATE	PFS	Tellow	Total Weight
01-08-22	14168	01-08-22	0	0	0
02-08-22	15975	02-08-22	9800	8500	18300
03-08-22	10528	03-08-22	0	0	0
04-08-22	12843	04-08-22	8000	7000	15000
05-08-22	0	05-08-22	0	0	0
06-08-22	13719	06-08-22	0	0	0
07-08-22	19474	07-08-22	10900	9000	19900
08-08-22	14975	08-08-22	0	0	0
09-08-22	13906	09-08-22	10200	8500	18700
10-08-22	14009	10-08-22	0	0	0
11-08-22	10586	11-08-22	8300	6500	14800
12-08-22	0	12-08-22	0	0	0
13-08-22	13165	13-08-22	0	0	0
14-08-22	14475	14-08-22	10000	7000	17000
15-08-22	0	15-08-22	0	0	0
16-08-22	15026	16-08-22	0	0	0
17-08-22	11567	17-08-22	0	0	0
18-08-22	12646	18-08-22	14300	9500	23800
19-08-22	0	19-08-22	0	0	0
20-08-22	6640	20-08-22	0	0	0
21-08-22	12345	21-08-22	0	0	0
22-08-22	11811	22-08-22	11000	8000	19000
23-08-22	13415	23-08-22	0	0	0
24-08-22	12342	24-08-22	0	0	0
25-08-22	11038	25-08-22	13500	8000	21500
26-08-22	0	26-08-22	0	0	0
27-08-22	12562	27-08-22	0	0	0
28-08-22	10772	28-08-22	0	0	0
29-08-22	4054	29-08-22	9800	6500	16300
30-08-22	0	30-08-22	0	0	0
31-08-22	10983	31-08-22	4000	3000	7000
TOTAL	**313024**	**TOTAL**	**109800**	**81500**	**191300**

83

Al Saqib Exports Pvt. ltd

Rendering Production Details

01-09-2022 To 30-09-2022

ROW METERIAL IN KG		PRODUCTION IN KG			
DATE	Waste Material	DATE	PFS	Tellow	Total Weight
01-09-22	0	01-09-22	0	0	0
02-09-22	0	02-09-22	0	0	0
03-09-22	21400	03-09-22	7800	5500	13300
04-09-22	23002	04-09-22	8000	6000	14000
05-09-22	21900	05-09-22	7500	5500	13000
06-09-22	21050	06-09-22	7700	5400	13100
07-09-22	21430	07-09-22	7500	5500	13000
08-09-22	22320	08-09-22	8000	5800	13800
09-09-22	0	09-09-22	0	0	0
10-09-22	21020	10-09-22	7800	5500	13300
11-09-22	21760	11-09-22	7850	5000	12850
12-09-22	20790	12-09-22	7500	5600	13100
13-09-22	17600	13-09-22	6200	4700	10900
14-09-22	19200	14-09-22	7000	4800	11800
15-09-22	20190	15-09-22	7200	5100	12300
16-09-22	0	16-09-22	0	0	0
17-09-22	20520	17-09-22	7500	5500	13000
18-09-22	21050	18-09-22	7500	5000	12500
19-09-22	22100	19-09-22	8000	5700	13700
20-09-22	22450	20-09-22	7900	5500	13400
21-09-22	21940	21-09-22	8000	5800	13800
22-09-22	21100	22-09-22	7500	5500	13000
23-09-22	0	23-09-22	0	0	0
24-09-22	21200	24-09-22	7500	5400	12900
25-09-22	21300	25-09-22	7800	5500	13300
26-09-22	23010	26-09-22	8100	6000	14100
27-09-22	21756	27-09-22	7850	5700	13550
28-09-22	20570	28-09-22	7700	5200	12900
29-09-22	22090	29-09-22	7850	5000	12850
30-09-22	0	30-09-22	0	0	0
TOTAL	510748	TOTAL	183250	130200	313450

AL-SAQIB EXPORTS PVT. LTD. MEERUT

84

Al Saqib Exports Pvt. ltd

Rendering Production Details

01-10-2022 To 31-10-2022

ROW METERIAL IN KG		PRODUCTION IN KG			
DATE	Waste Material	DATE	PFS	Tellow	Total Weight
01-10-22	21360	01-10-22	7800	5500	13300
02-10-22	0	02-10-22	0	0	0
03-10-22	21093	03-10-22	7700	5500	13200
04-10-22	21182	04-10-22	7800	5600	13400
05-10-22	0	05-10-22	0	0	0
06-10-22	20559	06-10-22	7400	5200	12600
07-10-22	0	07-10-22	0	0	0
08-10-22	21627	08-10-22	7500	5500	13000
09-10-22	22695	09-10-22	8000	6200	14200
10-10-22	20114	10-10-22	7600	5500	13100
11-10-22	21894	11-10-22	7700	5000	12700
12-10-22	21093	12-10-22	7700	5500	13200
13-10-22	19669	13-10-22	7200	5200	12400
14-10-22	0	14-10-22	0	0	0
15-10-22	21093	15-10-22	7600	5400	13000
16-10-22	20648	16-10-22	7300	5000	12300
17-10-22	19758	17-10-22	7100	5000	12100
18-10-22	21271	18-10-22	7400	5200	12600
19-10-22	20470	19-10-22	7500	5400	12900
20-10-22	20114	20-10-22	7500	5500	13000
21-10-22	0	21-10-22	0	0	0
22-10-22	22339	22-10-22	7800	5600	13400
23-10-22	21627	23-10-22	7500	5300	12800
24-10-22	0	24-10-22	0	0	0
25-10-22	20470	25-10-22	7400	5400	12800
26-10-22	20203	26-10-22	7400	5500	12900
27-10-22	15842	27-10-22	5800	4000	9800
28-10-22	0	28-10-22	0	0	0
29-10-22	20470	29-10-22	7600	5400	13000
30-10-22	17088	30-10-22	6000	4200	10200
31-10-22	16732	31-10-22	5800	3800	9600
TOTAL	489411	TOTAL	176100	125400	301500

AL-SAQIB EXPORTS PVT. LTD. * MEERUT *

85

Al Saqib Exports Pvt. ltd

Rendering Production Details

01-11-2022 To 30-11-2022

ROW METERIAL IN KG		PRODUCTION IN KG			
DATE	Waste Material	DATE	PFS	Tellow	Total Weight
01-11-22	16510	01-11-22	5800	4000	9800
02-11-22	15890	02-11-22	6000	4000	10000
03-11-22	16100	03-11-22	6000	4000	10000
04-11-22	0	04-11-22	0	0	0
05-11-22	15540	05-11-22	5700	3800	9500
06-11-22	16750	06-11-22	6000	4200	10200
07-11-22	16450	07-11-22	6100	4500	10600
08-11-22	14250	08-11-22	5200	4000	9200
09-11-22	16560	09-11-22	6200	4200	10400
10-11-22	16680	10-11-22	6100	4000	10100
11-11-22	0	11-11-22	0	0	0
12-11-22	20550	12-11-22	7000	5400	12400
13-11-22	18400	13-11-22	6400	5100	11500
14-11-22	16700	14-11-22	6300	4500	10800
15-11-22	13820	15-11-22	5300	3400	8700
16-11-22	13250	16-11-22	5100	3000	8100
17-11-22	13800	17-11-22	5000	3000	8000
18-11-22	0	18-11-22	0	0	0
19-11-22	13450	19-11-22	4900	3500	8400
20-11-22	12050	20-11-22	4400	3200	7600
21-11-22	12720	21-11-22	4500	3000	7500
22-11-22	12480	22-11-22	4500	3200	7700
23-11-22	13490	23-11-22	5000	3700	8700
24-11-22	13510	24-11-22	4700	3500	8200
25-11-22	0	25-11-22	0	0	0
26-11-22	14140	26-11-22	5200	4000	9200
27-11-22	13430	27-11-22	4800	3700	8500
28-11-22	14300	28-11-22	5300	4000	9300
29-11-22	13200	29-11-22	4650	3500	8150
30-11-22		30-11-22	4800	3100	7900
TOTAL	374020	TOTAL	140950	99500	240450

AL SAQIB EXPORTS PVT. LTD. MEERUT

86

Al Saqib Exports Pvt. ltd

Rendering Production Details

01-12-2022 To 31-12-2022

ROW METERIAL IN KG .		PRODUCTION IN KG			
DATE	Waste Material	DATE	PFS	Tellow	Total Weight
01-12-22	0	01-12-22	0	0	0
02-12-22	0	02-12-22	0	0	0
03-12-22	0	03-12-22	0	0	0
04-12-22	0	04-12-22	0	0	0
05-12-22	7600	05-12-22	0	0	0
06-12-22	7590	06-12-22	0	0	0
07-12-22	7610	07-12-22	8200	6000	14200
08-12-22	0	08-12-22	0	0	0
09-12-22	0	09-12-22	0	0	0
10-12-22	8700	10-12-22	0	0	0
11-12-22	0	11-12-22	0	0	0
12-12-22	5810	12-12-22	0	0	0
13-12-22	4800	13-12-22	0	0	0
14-12-22	5240	14-12-22	8850	6500	15350
15-12-22	0	15-12-22	0	0	0
16-12-22	0	16-12-22	0	0	0
17-12-22	0	17-12-22	0	0	0
18-12-22	0	18-12-22	0	0	0
19-12-22	0	19-12-22	0	0	0
20-12-22	0	20-12-22	0	0	0
21-12-22	0	21-12-22	0	0	0
22-12-22	0	22-12-22	0	0	0
23-12-22	0	23-12-22	0	0	0
24-12-22	0	24-12-22	0	0	0
25-12-22	0	25-12-22	0	0	0
26-12-22	0	26-12-22	0	0	0
27-12-22	0	27-12-22	0	0	0
28-12-22	0	28-12-22	0	0	0
29-12-22	18900	29-12-22	6850	4000	10850
30-12-22	0	30-12-22	0	0	0
31-12-22	21450	31-12-22	7750	4500	12250
TOTAL	**87700**	**TOTAL**	**31650**	**21000**	**52650**

AL SAQIB EXPORTS PVT. LTD. MEERUT

87

Al Saqib Exports Pvt. ltd

Rendering Production Details

01-01-2023 To 31-01-2023

ROW METERIAL IN KG		PRODUCTION IN KG			
DATE	Waste Material	DATE	PFS	Tellow	Total Weight
01-01-23	22100	01-01-23	8200	5500	13700
02-01-23	25040	02-01-23	9000	6200	15200
03-01-23	20890	03-01-23	7500	4800	12300
04-01-23	29850	04-01-23	11000	8500	19500
05-01-23	25350	05-01-23	9100	7500	16600
06-01-23	0	06-01-23	0	0	0
07-01-23	25200	07-01-23	9200	6500	15700
08-01-23	26940	08-01-23	9800	7800	17600
09-01-23	23050	09-01-23	8500	6400	14900
10-01-23	22080	10-01-23	7900	6100	14000
11-01-23	15350	11-01-23	5400	4100	9500
12-01-23	18300	12-01-23	6700	5100	11800
13-01-23	0	13-01-23	0	0	0
14-01-23	20650	14-01-23	7600	5900	13500
15-01-23	22100	15-01-23	7900	6000	13900
16-01-23	23600	16-01-23	8400	6200	14600
17-01-23	18750	17-01-23	6900	5500	12400
18-01-23	20800	18-01-23	7300	6000	13300
19-01-23	14750	19-01-23	5000	3800	8800
20-01-23	0	20-01-23	0	0	0
21-01-23	20740	21-01-23	7900	5500	13400
22-01-23	14850	22-01-23	5400	3700	9100
23-01-23	15300	23-01-23	5700	4100	9800
24-01-23	18650	24-01-23	6500	5200	11700
25-01-23	12800	25-01-23	4500	3200	7700
26-01-23	0	26-01-23	0	0	0
27-01-23	0	27-01-23	0	0	0
28-01-23	30550	28-01-23	10800	8500	19300
29-01-23	25040	29-01-23	8700	6900	15600
30-01-23	13650	30-01-23	0	0	0
31-01-23	6550	31-01-23	7700	5300	13000
TOTAL	532930	TOTAL	192600	144300	336900

SAQIB EXPORTS PVT. LTD. MEERUT

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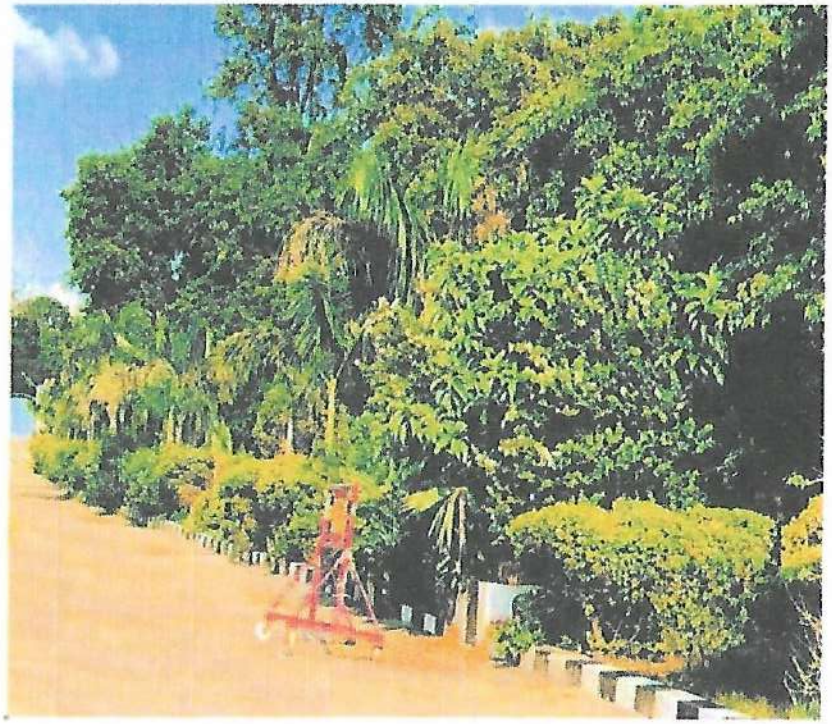
ANNEXURE-A/9

88

Green Belt of Factory:



237

Green Belt of Factory:

90

ANNEXURE - A/10

AL-SAQIB EXPORTS PVT. LTD.

SERVICES CONTRACT

This Agreement dated, 1st April 2022 is made at **Meerut** between:

AL-SAQIB EXPORTS PRIVATE LIMITID. a company duly incorporated under the Companies Act, 1956 having its manufacturing Company at **11Km Naugaza Peer Alipur Jijmana Hapur Road Meerut- 250002** hereinafter referred to as **"Client"** (which expression, unless it be repugnant to the context or meaning thereof shall be deemed to mean and include its successors and assigns) of the **One Part**

And

Ankit, a proprietor having its Registered (address).**Ruknuddinpur Misri Urf Phaphun, Phaphunda Meerut City, UP - 250002**.hereinafter referred to as **"Contractor"** (which expression unless it be repugnant to the context or meaning thereof shall be deemed to mean and include its successors or assigns) of the **Other Part.**
(**Contractor** and **Client** are individually referred to as a **"Party"** and collectively as **"Parties"**)

WHEREAS:

(i) **Client** is engaged in Food processing services.

(ii) **Contractor** is engaged in providing Services in the field of human resource supply chain management, consultancy and other allied Services to various industrial and commercial establishments throughout India. **Contractor** has required infrastructure, expertise, trained manpower and resources to provide such Services to **Client** at various locations as per **Client's** requirements and have all the required licences, permissions and authorisation from various statutory authorities including Central Govt., State Govt and Local Self-Govt

(iii) **Client** wish to avail the Services of Proper management of native gardens sustains the quality and health of the plants and preserves the intended design concept **Gardner** (hereinafter referred to as **"Services"**) and **Contractor** has agreed to provide the Services to **Client** at the locations **Meerut** through its employees (hereinafter referred to as **"Associates"**) on a principal to principal basis.

(iv) The **Parties** wish to record the terms and conditions of provision of the Services in the manner hereinafter appearing.

IT IS THEREFORE HEREBY AGREED BY AND BETWEEN THE PARTIES AS FOLLOWS:

APPOINTMENT & TENURE

1.1 **Client** hereby appoints **Contractor**, for providing the **aforesaid Services** on a non-exclusive basis commencing from **1st April 2022**. Either **Party** may terminate this Agreement with a seven (07) days prior written notice (**"Notice"**) given to the other.

1.2 In consideration for the Services, **Client** shall pay to **Contractor. Rs. 66,500/** per month in accordance with the payments terms specified therein.

11, Km. Milestone, Opp. Naugaza Peer, Alipur, Jijwana, Hapur Road
Meerut-250002, U.P. INDIA.
Contact : +91-8941888886
Customer Care : +91-8941888880
email : info@alsaqibexports.com | www. alsaqibexports.com

AL-SAQIB EXPORTS PVT. LTD.

www.alsaqibexports.com

1.3 In the event of a termination, **Client** shall pay **Contractor** as full compensation all undisputed amounts due for Services rendered prior to the Notice and for Services thereafter rendered as specified in the Notice.

1.4 The gardener will have at least 10 men in his staff that will look after the greenery of our entire campus.

SERVICES

2.1 All Associates rendering the Services hereunder shall be employees of **Contractor.** **Contractor** agrees to ensure timely payment of employee salaries, applicable statutory payments and other dues and **Client** agrees to strictly abide by the payment terms set out in to this Agreement. Upon written request by **Client, Contractor** agrees to submit documents evidencing statutory payouts.

2.2 Subject to notice period requirements agreed between **Contractor** and Associate, **Client** can request **Contractor** to remove any Associate from providing Services to **Client**, if in its reasonable opinion such Associate is not suitable.

ENTIRE CONTRACT

3.1 This Agreement and documents attached herewith constitute the entire contract between the **Parties** with respect to the subject matter hereof.

3.2 No changes, amendments, modifications or waiver of any of the terms and conditions hereof shall be valid, unless reduced to writing and signed by duly authorised representatives of both parties hereto.

3.3 This Agreement may be signed in counter parts.

WAIVER

4.1 Failure by either **Party** to enforce at any time or for any period any one or more of the terms or conditions of this Agreement shall not be a waiver of them or of the right at any time subsequently to enforce all terms and conditions of this agreement.

IN WITNESS WHEREOF the Parties have executed these presents on the day and year herein above written.

For **AL-SAQIB EXPORTS PVT. LTD.**

For Al-Saqib Exports Pvt. Ltd.

Authorised Signatory

For **ANKIT**

ANKIT

11, Km. Milestone, Opp. Naugaza Peer, Alipur, Jijwana, Hapur Road
Meerut-250002, U.P. INDIA.
Contact: +91-8941888886
Customer Care: +91-8941888880
email : info@alsaqibexports.com | www.alsaqibexports.com

True Copy

ANNEXURE - A/11

241

92

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Certificate No.	:	IN-UP66695518763822U
Certificate Issued Date	:	05-Dec-2022 11:34 AM
Account Reference	:	NEWIMPACC (SV)/ up14421404/ MEERUT SADAR/ UP-MRT
Unique Doc. Reference	:	SUBIN-UPUP14421404305728923915630
Purchased by	:	AL SAQIB EXPORTS PVT LTD
Description of Document	:	Article 5 Agreement or Memorandum of an agreement
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	100 (One Hundred only)
First Party	:	AL SAQIB EXPORTS PVT LTD
Second Party	:	Not Applicable
Stamp Duty Paid By	:	AL SAQIB EXPORTS PVT LTD
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

MOHD ANAS SIDDIQUE STOCK HOLDING (INDIA) LTD SUB-DIVISION (UP14421404)

Please write or type below this line

अनुबंध

आज दिनांक 05-12-2022 को आमिर खान पुत्र लियाकत अली ग्राम पीपली खेड़ा ब्लॉक खरखौदा तहसील व जिला मेरठ वि०ख० खरखौदा ग्राम प्रधान आमिर खान

व

मैसर्स अल साकिब एक्सपोर्ट्स प्राइवेट लिमिटेड द्वारा हाजी शाहिद अखलाक अधिकृत प्रतिनिधि स्थित 11 कि०मी० माइलस्टोन, हापुड़ रोड, ग्राम ढिकोली, मेरठ उत्तर प्रदेश -250002 के बीच यह अनुबंध किया जाता है कि-

1. ग्राम पीपली खेड़ा ब्लॉक खरखौदा तहसील व जिला मेरठ में एक तालाब जिसका खसरा संख्या न० 847 एवं रकबा 0.1200 हे० है जो रेन हार्वेस्टिंग के लिए गोद दिया गया है।
2. यह है कि उक्त तालाब को अन्य किसी कम्पनी को न ही गोद दिया है और न ही दिया जायेगा।
3. यह है की तालाब के चारो ओर कांटेदार तारो की फेन्सिंग की जाएगी।
4. यह है कि उपरोक्त कार्यो की देखभाल ग्राम पंचायत द्वारा द्वारा ही की जायेगी।

प्रथम पक्ष

आमिर खान
प्रधान श्री आमिर खान
ग्राम पंचायत पीपली खेड़ा
विकास खण्ड खरखौदा
जनपद मेरठ

द्वितीय पक्ष

मैसर्स अल साकिब एक्सपोर्ट्स प्राइवेट लिमिटेड
AL- SAQIB EXPORTS PVT. LTD.
Director/अधिकृत हस्ताक्षरकर्ता

True copy

AGSS ANALYTICAL AND RESEARCH LAB (P) LTD.
(An ISO/IEC 17025 : 2017, ISO 9001 : 2015, 14001 : 2015, 45001 : 2018 Certified Company)
C-37/2, 3rd & 4th Floor, Lawrence Road, Industrial Area, Delhi-35
Ph.: 011-45022985, 9311654060
E-mail: agsslabs@gmail.com, support@agsslab.com Web.: www.agsslab.com
CIN U73200DL2016PTC300483
TC 6183

TEST REPORT

Issued To: Al- Saqib Export Pvt. Ltd. **11km Milestone, Opp. Naugaza Peer, Alipur Jijwana,** **Hapur Road, Meerut, UP, INDIA.**	**U L R No.**	TC618322007861010F
	Report No.	GN20221017006340
	Sample Receipt Date	17/10/2022
	Report Issue Date	22/10/2022

Sample Particulars:

Name of The Product	**Ground Water (One Sample)**
Sampling Location	Inside Production Plant Area
Date of Sampling	15/10/2022
Analysis Starting Date	17/10/2022
Analysis Completion Date	22/10/2022
Sample Quantity & Packaging	30 Liter, in 5 Sterilized Bottles
Method of Sampling	IS-3025 (P-1)
Sample Received By	Mr. Anil Kumar (Lab Representative)

Test Results

The above sample was analyzed by us and the results are as follow:

SL. No	Parameter	Test Result	Specification as per IS 10500 : 2012 (Amd.No.3 Feb-2021) Acceptable Limit	Permissible Limit Absence of alternation Source	Test Method
Chemical Analysis					
1	Colour, Hazen	<5.0	5	15 Max.	IS : 3025 (Part-4)
2	Odour	Agreeable	Agreeable	Agreeable	IS : 3025 (Part 5)
3	pH Value	7.94	6.5 to 8.5	No Relaxation	IS : 3025 (Part-11)
4	Turbidity, NTU	<1.0	1.0	5.0 Max.	IS : 3025 (Part-10)
5	Taste	Agreeable	Agreeable	Agreeable	IS : 3025 (Part 7 & 8)
6	Total Dissolved Solids mg/L	410	500	2000 Max.	IS : 3025 (Part 16)
7	Calcium (as Ca), mg/L	32	75	200 Max.	IS : 3025 (Part-40)
8	Magnesium (as Mg) , mg/L	16.0	30	100 Max.	IS : 3025 (Part-46)
9	Fluoride (as F) , mg/L	<0.1	1.0	1.5 Max.	IS :3025 (Part-60)
10	Chloride (as Cl) , mg/L	96.4	250	1000 Max.	IS :3025 (Part 32)
11	Cyanide (as CN), mg/L	ND (DL 0.05)	0.05	No Relaxation	IS :3025 (Part-27)
12	Nitrate (as NO3), mg/L	2.4	45	No Relaxation	IS :3025 (Part 34)
13	Phenolic Compounds (as C6H5OH), mg/L	ND (DL 0.001)	0.001	0.002 Max.	IS: 3025 (Part 43)
13	Sulphate (as SO4), mg/L	3.4	200	400 Max.	IS :3025 (Part-24)
14	Residual free Chlorine, mg/L	<0.2	0.2	1.0 Max.	IS :3025 (Part-26)
15	Ammonia (as Total Ammonia-N), mg/L	ND (DL 0.5)	0.5	No Relaxation	IS :3025 (Part-34)
16	Sulphide (as H2S), mg/L	ND (DL 0.05)	0.05	No Relaxation	IS :3025 (Part-29)
17	Total Alkalinity (as CaCo3), mg/L	114	200	600 Max.	IS :3025 (Part-23)
18	Total Hardness (as CaCo3), mg/L	146	200	600 Max.	IS :3025 (Part-21)
20	Chloramines (as Cl2), mg/L	ND (DL 2.0)	4.0	No Relaxation	IS :3025 (Part 26)
21	Mineral Oil, mg/L	ND (DL 0.5)	0.5	No Relaxation	IS :3025 (Part 39)

Checked By

Dr. Shiv Prasad
Director Technical
Authorized Signatory

AGSS Analytical & Research Lab Pvt. Ltd. Delhi

94

AGSS ANALYTICAL AND RESEARCH LAB (P) LTD.

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CIN U73200DL2016PTC300483

TEST REPORT

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Test Results

Sl. No	Parameter	Test Result	Specification as per IS 10500 : 2012 (Amd.No.3 Feb-2021) Acceptable Limit	Permissible Limit Absence of alternation Source	Test Method
Metal Analysis (mg/L):					
1	Manganese (as Mn)	ND (DL 0.1)	0.1	0.3 Max	AGSS/CHEM/SOP-ICPMS/03
2	Copper (as Cu)	ND (DL 0.05)	0.05	1.5 Max	AGSS/CHEM/SOP-ICPMS/03
3	Cadmium (as Cd)	ND (DL 0.001)	0.003	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
4	Iron (as Fe)	0.21	0.3	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
5	Aluminum (as Al)	ND (DL 0.001)	0.03	0.2 Max	AGSS/CHEM/SOP-ICPMS/03
6	Arsenic (as As)	ND (DL 0.01)	0.01	0.05 Max	AGSS/CHEM/SOP-ICPMS/03
7	Lead (as Pb)	ND (DL 0.01)	0.01	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
8	Silver (as Ag)	ND (DL 0.1)	0.1	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
9	Zinc (as Zn)	ND (DL 0.1)	5	15 Max	AGSS/CHEM/SOP-ICPMS/03
10	Chromium (as Cr)	ND (DL 0.05)	0.05	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
11	Mercury (as Hg)	ND (DL 0.01)	0.001	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
12	Boron (as B)	ND (DL 0.5)	0.5	1.0 Max	AGSS/CHEM/SOP-ICPMS/03
13	Selenium (as Se)	ND (DL 0.01)	0.01	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
14	Barium (as Ba)	ND (DL 0.1)	0.7	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
15	Nickel (as Ni)	ND (DL 0.01)	0.02	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
16	Molybdenum (as Mo)	ND (DL 0.01)	0.07	No Relaxation	AGSS/CHEM/SOP-ICPMS/03
17	Polychlorinated Biphenyls (as PCBs), mg/L	ND [DL 0.0001]	0.0005 Max	No Relaxation	AGSS/CHEM/SOP/GCMS 01
18	Polynuclear aromatic hydrocarbons (as PAH), mg/L	ND [DL 0.0001]	0.0001 Max	No Relaxation	AGSS/CHEM/SOP/GCMS 01

Checked By

Dr. Shivlal Singh
Director Technical
Authorized Signatory

AGSS Analytical Research Lab (P) Ltd. Delhi

95

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Test Results

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Pesticide Residues(µg/L):					
1	2,4 DDT	ND (DL 0.01)	1 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
2	4,4 DDT	ND (DL 0.01)			AGSS/CHEM/SOP/GCMS-01
3	4,4 DDE	ND (DL 0.01)			AGSS/CHEM/SOP/GCMS-01
4	2,4 DDE	ND (DL 0.01)			AGSS/CHEM/SOP/GCMS-01
5	4,4-DDD	ND (DL 0.01)			AGSS/CHEM/SOP/GCMS-01
6	2,4 DDD	ND (DL 0.01)			AGSS/CHEM/SOP/GCMS-01
7	Gamma-HCH	ND (DL 0.01)	2 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
8	Alpha-HCH	ND (DL 0.01)	0.01 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
9	Beta-HCH	ND (DL 0.01)	0.04 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
10	Delta-HCH	ND (DL 0.01)	0.04 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
11	Alpha-endosulphan	ND (DL 0.01)	0.4 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
12	Beta-endosulphan	ND (DL 0.01)	0.4 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
13	Endosulphansulphate	ND (DL 0.01)	0.4 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
14	Monocrotophos	ND (DL 0.01)	1 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
15	Ethion	ND (DL 0.01)	3 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
16	Chloropyrifos	ND (DL 0.01)	30 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
17	2,4 D	ND (DL 0.01)	30 Max	No Relaxation	AGSS/CHEM/SOP/HPLC-01
18	Isoproturon	ND (DL 0.01)	9 Max	No Relaxation	AGSS/CHEM/SOP/HPLC-01
19	Alachlor	ND (DL 0.01)	20 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
20	Atrazine	ND (DL 0.01)	2 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
21	Methyl Parathion	ND (DL 0.01)	0.3 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
22	Malathion	ND (DL 0.01)	190 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
23	Aldrin	ND (DL 0.01)	0.03 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
24	Dieldrin	ND (DL 0.01)	0.03 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
25	Phorate	ND (DL 0.01)	2 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
26	Butachlor	ND (DL 0.01)	125 Max	No Relaxation	AGSS/CHEM/SOP/GCMS-01
Microbiological Analysis					
1	Total Coliform, / 100 ml	Absent	Absent	No Relaxation	IS:15185 2016
2	E. coli, / 100 ml	Absent	Absent	No Relaxation	IS:15185 2016

Note: - ND= Not Detected, **DL=**Detection Limit
Inference: - The tested sample Confirm as per IS: 10500:2012 (**Amendment No.3 Feb-2021**) and it is fit for Human Consumption

Checked By

Dr. Shivika Gupta
Director Technical
Authorized Signatory

AGSS Analytical and Research Lab Pvt. Ltd. Delhi

96

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Sample Quantity & Packaging	30 Liter, in 5 Sterilized Bottles
Method of Sampling	IS-3025 (P-1)
Sample Received By	Mr. Anil Kumar (Lab Representative)

Test Results

S. No.	Parameter	Test Result	Specification as per IS 10500 : 2012 (Amd.No.3 Feb-2021) Acceptable Limit	Permissible Limit Absence of alternation Source	Test Method
1	Anionic detergents(as MBAS), mg/L	ND (DL 0.2)	0.2	1.0 Max.	Annex K of IS:13428
Toxic Substances					
1	Uranium, mg/Liter	ND (DL 0.03)	0.03 Max	No Relaxation	IS:3025 (Part-65)
	Trihalomethanes (THM):				
1	Bromoform	<0.005	0.1 Max	No Relaxation	AGSS/CHEM/SOP/GC-04
	Dibromo Chloromethane	<0.005	0.1 Max	No Relaxation	AGSS/CHEM/SOP/GC-04
	Bormo Dichloromethane	<0.005	0.06 Max	No Relaxation	AGSS/CHEM/SOP/GC-04
	Chloroform	<0.005	0.2 Max	No Relaxation	AGSS/CHEM/SOP/GC-04
Virological Parameter:					
1	MS2 Phage /Litre	Absent	Absent	No Relaxation	AOAC
Parasites:-					
1	Cryptosporidium Sp./10Liter	Absent	Absent	No Relaxation	IS:15553:2006
2	Giardia Sp. /10Liter	Absent	Absent	No Relaxation	IS:15553:2006
3	Zooplanktons, /ml	Absent	Absent	No Relaxation	IS:1622 1981
4	Flagellates,/ml	Absent	Absent	No Relaxation	IS:1622 1981
Chemical Analysis:					
1*	Gross Alpha (Bq/l), Max	<0.1	0.1	No relaxation	IS :14194 (Part -2)2013
2*	Gross Beta (Bq/l), Max	<1.0	1.0	No relaxation	IS :14194 (Part -1)2013

***SUBCONTRACTED**
Note: - ND= Not Detected, **DL=**Detection Limit
Inference: - The tested sample Confirm as per IS: 10500:2012 (**Amendment No.3 Feb-2021**) and it is fit for Human Consumption

Checked By

Dr. Nirmal Singh
Director Technical
Authorized Signatory

AGSS Analytical & Research Lab (P) Ltd. * Delhi *

97

VAKALATNAMA

IN THE COURT OF National Green Tribunal, New Delhi

O.A No. 426 of 2022

M.W Qureshi Piff./Petition/Appealant

Versus

State of U.P & Ors. Mohd. Defdt./Respdts.

Know all to whom these presents shall come that I/we Sariq, Authorized Signatory of M/s Al-Saquib the above-named Respondent 5 do hereby appoint,

SHARIQ ABBAS ZAIDI, MANSI CHAHAL

ADVOCATE

Chamber No. 7, Trishul Tower (infront of Pacific Mall)

Kaushambi, Ghaziabad (U.P.)

Tel : 9868369914, 0120-4115171

E-mail : info@sazaidiassociates.com

Website : www.sazaidiassociates.com

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him/her;-

To act appear and plead in the above-noted case in the Court, or in any other Courts in which same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or Affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other Legal Practitioner authorising him/her to exercise the power and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done be me/us to all intents and purposes

And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we the undersigned, do hereby agree not to hold the advocate or his substitute reponsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjournment, the Advocate would be entitled to the same.

In witness where of I/We hereon to set my/our hand to these presents the, contents of which have been understood by me/us this 20th day of feb 2022.

Accepted

Client